BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL SOUTHERN ZONE BENCH AT CHENNAI
APPEAL NO 68 OF 2021

IN THE MATTER OF:
M/s. Sri Mahalakshmi Hatcheries
& Ors

..Appellants

Versus

State Environment Impact Assessment
Authority & Ors ..Respondents

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Dated at Chennai on this the 11th Day of November 2021.

COUNSEL FOR RESPONDENT NO.3

A.P. POLLUTION CONTROL BOARD

Inspection Report format for computerized allocation of Inspections

(Compliance inspection under Water Act, 1974 & Air Act, 1981 and HW Rules)

01	a. Name and address of the Industry	Divi's Laboratories Limited, (Unit-II)
	b. E-mail	sbalaji@divislaboratories.com,
	c. Mobile	8978799449
2	Date of Inspection Name of the Inspector	23-11-2020. **Ravindra Babu, EE, APPCB.**
3	Name and Designation of the person contacted	Sri. S. Balaji, DGM.
4	Line of Activity & Category	Bulk drugs and Bulk drug intermediates, Red Category
5	Status of operation (operational/ non-operational/ closed/ any other- if non-operational-reason and period of non-operation	Operational
6	Status of consent under the Water & Air Acts & HW Authorization. (Order date & Validity period)	Bulk drugs and Bulk drug intermediates –Red APPCB-11022/30/2019-TEC-CFO-APPCB, Dated: 10.09.2020
7	a. Name of the product(s) and by-products manufactured with quantity (per day or month or annum).	The Board permitted to manufacture 93 products with maximum production capacity of 10739.5 TPA. Consented products list enclosed as **Annexure-I**
	b. Comments on whether the products are permitted products and production is within the permitted capacity (Duly verifying Excise returns of 6 months):	As per the production details for the period of last 6 months, the industry has manufactured 34 products. Production Qty is 5824 tons. Annual Production Capacity is 10739.5 tons. Production details enclosed as **Annexure-II**.
8	Name of major raw materials with quantity (per day or month or annum)	The industry is using various chemicals and solvents for production of bulk drugs and intermediates. **List enclosed.**
9	a. Details of the water consumption and flow meters status.	**As per CFO dated 10.09.2020 (KLD)**

S. No	Purpose	Quantity applied as per application		
		Fresh	Recycled	Total
1.	Process	652	0	652
2.	Washings	400	0	400
3.	Boiler feed	700	800	1500
4.	Cooling	490	510	1000
5.	Softener/DM plant/RO Plant	500	0	500
6.	Domestic and Township	600	0	600
7.	Others (incinerator scrubbing)	50	0	50
8.	For green belt	700	540	1240
	Sub Total	4092	1850	5942
	Total	5942.0		

<table>
<tr><td></td><td></td><td>The industry has provided flow meters to record the water consumption at various locations i.e. process QC, and R&D, DM plant, softener, domestic & canteen, Town ship and dining hall. The industry is recording the daily water consumption and maintains the records.</td></tr>
<tr><td></td><td>b. Flow meter readings</td><td><table>
<tr><th>Usage</th><th>Flow meter reading in M^3 as on 23.11.2020</th></tr>
<tr><td>Process</td><td>438274</td></tr>
<tr><td>Washings</td><td>103672</td></tr>
<tr><td>Boiler feed</td><td>1286804</td></tr>
<tr><td>Cooling towers</td><td>91196</td></tr>
<tr><td>Township</td><td>324428</td></tr>
<tr><td>Domestic</td><td>240996</td></tr>
<tr><td>Green belt</td><td>911684</td></tr>
</table></td></tr>
<tr><td>10</td><td>a. Details of the effluent generation and flow meters status.</td><td>The industry has installed flow meters at the following locations and maintaining daily records of meter readings. During the inspection flow meter readings are noted below:<table>
<tr><th>S. No</th><th>Outlet Description</th><th>As per CFO dated 10.09.2020 (KLD)</th></tr>
<tr><td>1.</td><td>Process</td><td>797</td></tr>
<tr><td>2.</td><td>Washings(floor)</td><td>400</td></tr>
<tr><td>3.</td><td>Boiler Blow</td><td>850</td></tr>
<tr><td>4.</td><td>Cooling bleed</td><td>600</td></tr>
<tr><td>5.</td><td>Softener / DM</td><td>500</td></tr>
<tr><td>6.</td><td>Domestic and</td><td>540</td></tr>
<tr><td>7.</td><td>Others</td><td>50</td></tr>
<tr><td colspan="2">Total</td><td>3737 (1850 KLD reused + 1887 KLD marine discharge)</td></tr>
</table></td></tr>
<tr><td></td><td>b. Flow meter readings</td><td><table>
<tr><th>Source</th><th>Flow meter reading in m^3 as on 23.11.2020</th></tr>
<tr><td>LTDS Effluent Inlet</td><td>66145</td></tr>
<tr><td>ETP Outlet to Guard pond</td><td>214576</td></tr>
<tr><td>Stripper feed</td><td>172151</td></tr>
<tr><td>MEE feed</td><td>143191</td></tr>
<tr><td>ATFD feed</td><td>41654</td></tr>
<tr><td>MEE distillate</td><td>127231</td></tr>
<tr><td>ATFD distillate</td><td>307930</td></tr>
</table></td></tr>
<tr><td>11</td><td>a. Details of the Effluent Treatment systems and disposal</td><td>HTDS stream and High COD Stream: The industry has provided stripper (15kl/hr), MEE (13.5kl/hr) & ATFD (3.5 kl/hr).

Disposal: Stripper for separation of organic compounds and separated organics sent to cement plants for co-processing & Stripped effluents forced evaporated in MEE.</td></tr>
</table>

<table>
<tr><td></td><td></td><td>Concentrate from MEE & ATFD sent to further treatment in ETP. MEE Concentrate sent to ATFD and ATFD salts to TSDF.

Low TDS stream: treated in ETP consisting of Physical chemical & Biological treatment and STP.

Domestic: treated in STP consisting of aeration tanks and will be reused for gardening.

Disposal: disposed in to sea after meeting the marine discharge standards.

Utility effluent: treated in neutralization and central monitoring basin and disposed in to Sea after meeting the marine discharge standards.</td></tr>
<tr><td></td><td>b. Compliance with standards stipulated based on Board data:</td><td>As per the online monitoring data at the time of inspection it is observed that the industry is complying the discharge standards. Samples were collected by the lab officials and submitted for analysis to Zonal Lab, Visakhapatnam.</td></tr>
<tr><td></td><td>c. Online Continuous Effluent Monitoring System (OCEMS) data (parameter values)</td><td>Online Continuous Effluent Monitoring System (OCEMS) data (parameter values)
<table>
<tr><th>S.No.</th><th>Parameter</th><th>As per online EQMS As on 23.11.2020</th><th>CFO Limit</th></tr>
<tr><td>1</td><td>TOC</td><td>32.34</td><td>--</td></tr>
<tr><td>2</td><td>COD</td><td>74.38</td><td>225 mg/ltr</td></tr>
<tr><td>3</td><td>BOD</td><td>24.84</td><td>75 mg/ltr</td></tr>
<tr><td>4</td><td>TSS</td><td>25.41</td><td>100 mg/ltr</td></tr>
<tr><td>5</td><td>PH</td><td>7.97</td><td>6.5 – 8.5</td></tr>
</table></td></tr>
<tr><td>12</td><td>a. Details of sources of Air pollution and Control equipment and systems.</td><td>
<table>
<tr><th>S No</th><th>Parameter</th><th>Air pollution control equipment</th></tr>
<tr><td>1</td><td>Hazardous waste incinerator- 9000 kg/day</td><td>Spray dryer, Quencher, Scrubber, dust collector.</td></tr>
<tr><td>2</td><td>Coal fired Boiler- 2 x 16 TPH</td><td>Dust collector followed by bag filter</td></tr>
<tr><td>3</td><td>Coal fired Boiler- 1 x 6 TPH & 1 x 2 TPH</td><td>Common multi cyclones.</td></tr>
<tr><td>4</td><td>24 TPH FBC Boiler</td><td>ESP, bag filters</td></tr>
<tr><td>5</td><td>DG Sets: 10x1250 KVA, 14x1500 KVA, 2x320KVA, 2x125KVA, 2x1000KVA, 1x62.5KVA, 1x10KVA.</td><td>Acoustic enclosures</td></tr>
</table></td></tr>
</table>

		6 | Process emissions Source of process emissions – process reactors. Acidic & hydrocarbon | About 95 Nos of scrubbers provided at various production blocks to control acidic emissions and online pH meters also provided.
	b. Compliance with standards stipulated based on Board data:	As per the online monitoring data at the time of inspection it is observed that the industry is complying with the emission standards.
	c. The Online Continuous Emission Monitoring System (OCEMS) data and Continuous Ambient Air Quality Monitoring (CAAQM) System data (parameter values)	The industry has installed online stack analysers for the incinerator, on the day of inspection incineration was not in the operation.

The SPM values of 24 TPH Boiler on the day of inspection:

S. No	Parameter	Online value mg/Nm3 as on 23.11.2020	Standards mg/Nm3
1	SPM	15.44	115

The industry also installed three online continuous AAQ stations at the following locations and the values are noted during the inspection as follows:

At Nutra Building:

S.No	Parameter	Online value on 23.11.2020 µg/m3	Standards µg/m3
1	PM – 2.5	27.6	60
2	PM - 10	51.5	100
3	NOx	4.125	80
4	SO2	6.2	80
5	VOC	0.65	-
6	NH3	28.01	400

At Quality control building:

S. No	Parameter	Online value on 23.11.2020 µg/m3	Standards µg/m3
1	PM – 2.5	37.0	60
2	PM - 10	66.6	100
3	NOx	16.52	80
4	SO2	8.01	80
5	VOC	0.0	-
6	NH3	41.82	400

At RMWH building:

S.No	Parameter	Online value on 23.11.2020 µg/m3	Standards µg/m3
1	PM – 2.5	50.0	60
2	PM - 10	90.0	100

		3	NOx	12.8	80
		4	SO2	10.8	80
		5	VOC	0.18	-
		6	NH3	7.74	400

13 Details of solid and hazardous waste generation, storage and disposal.

As per the records the hazardous waste generated, disposal and storage quantities for the month of **October-2020** is as follow:

S No	Type of Waste	Quantity generated (kgs)	Qty Disposed (kgs)	Qty Stored (kgs)
1	Process residue	164919	168240	30309
2	Spent carbon	29228	-	36429
3	Off specified & Discarded raw materials, lab chemicals & products	629.5	667.5	435.5
4	Multiple effect evaporation or forced evaporation salts.	20020	-	73535
5	ETP sludge	11400	-	68830
6	Incineration ash	495	-	1830
7	Mixed spent solvent	1049.97Kl	1008.49 Kl	61.826 Kl
8	Spent acids	1838.20 Kl	1953.40 Kl	63.750 Kl
9	Spent catalysts	2674	2674	
10	Containers & Container liners of Hazardous chemicals & Hazardous wastes.	689	600	255
11	Used Oil / Waste lubricant Oil	310	400	605

The industry is generating about 40 TPD of boiler ash is being disposed to brick manufacturers.

14 Furnish details of any deviation/Non- compliance observed from consent / authorization / directions

The Board reviewed the non compliances of the CFO conditions and issued directions to the industry vide order dt 07-09- 2020 for compliance.

15 Other relevant information regarding the industry, including complaints.

The industry complied with the SOPs issued by the Board for marine discharge units.
The marine disposal system is under lock & key with APPCB officials and the disposal is permitted only after ensuring the compliance with the standards.The industry made good efforts in development of green belt within the premises and outside the premises

16 Recommendations:

1. The industry shall ensure continuous compliance of

		consent order conditions and standards. 2. The industry shall comply the directions issued by the Board and submit the periodical reports to RO. 3. The industry shall provide online VOC monitoring system for continuous monitoring of the vapor levels at Solvent recovery unit and at bulk storage facility.

Date: 23-11-2020 Name & Designation of Inspection Officer: D. Ravindra Babu
Environmental Engineer, HO

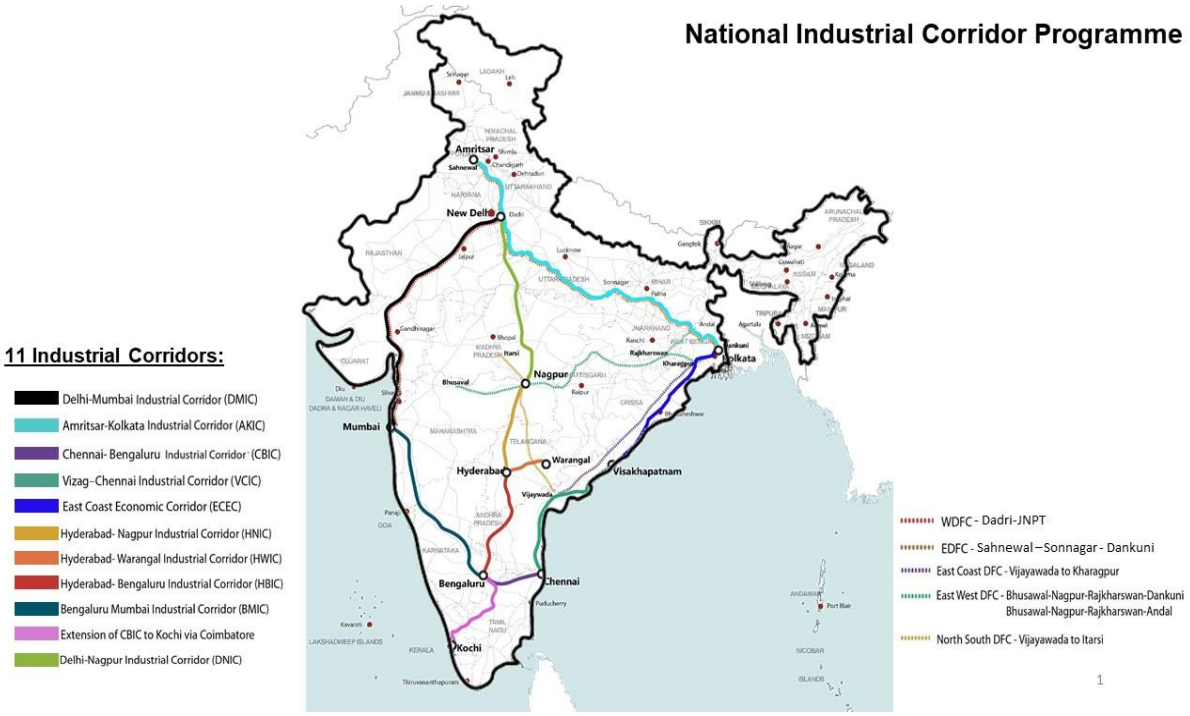
Place : Vijayawada Signature of inspection officer.

Industrial Corridor Projects

1. Govt. of India is developing various Industrial Corridor Projects as part of National Industrial Corridor programme which is aimed at development of futuristic industrial cities in India which can compete with the best manufacturing and investment destinations in the world. The same will create employment opportunities and economic growth leading to overall socio-economic development.

2. 11 Industrial Corridors Projects are being taken up for development with 32 Projects to be developed in 04 phases up to 2024-25:

   i. Delhi Mumbai Industrial Corridor (DMIC);
   ii. Chennai Bengaluru Industrial Corridor (CBIC);
   iii. Amritsar Kolkata Industrial Corridor (AKIC);
   iv. East Coast Industrial Corridor (ECIC) with Vizag Chennai Industrial Corridor (VCIC) as Phase 1;
   v. Bengaluru Mumbai Industrial Corridor (BMIC);
   vi. Extension of CBIC to Kochi via Coimbatore;
   vii. Hyderabad Nagpur Industrial Corridor (HNIC);
   viii. Hyderabad Warangal Industrial Corridor (HWIC);
   ix. Hyderabad Bengaluru Industrial Corridor (HBIC);
   x. Odisha Economic Corridor (OEC);
   xi. Delhi Nagpur Industrial Corridor (DNIC).



While developing the Delhi Mumbai Industrial Corridor (DMIC) project, Western DFC has been considered as the transportation backbone while Eastern DFC has been considered as the backbone for Amritsar Kolkata Industrial Corridor (AKIC) project. For other industrial corridor projects like Chennai Bengaluru Industrial Corridor (CBIC) and Bengaluru Mumbai

Industrial Corridor (BMIC), NH-4 has been considered as the backbone. For East Coast Economic Corridor (ECEC), NH-5 which is part of the Golden Quadrilateral, the Kolkata–Chennai rail route has been considered as the transport backbone. The proposed North-South East-West and East Coast Dedicated Freight Corridors will further supplement the existing transportation backbone for the corresponding Industrial Corridors.

Phase 1: Projects approved

i. **Dholera Special Investment Region** (22.5 sq. kms) under DMIC in Gujarat. http://dicdl.in/

ii. **Shendra Bidkin Industrial Area** (18.55 sq. kms) under DMIC in Maharashtra. https://www.auric.city/

iii. **Integrated Industrial Township Greater Noida** in Uttar Pradesh (747.5 acres) under DMIC in Uttar Pradesh. https://www.iitgnl.com/

iv. **Integrated Industrial Township Vikram Udyogpuri** near Ujjain (1100 acres) under DMIC in Madhya Pradesh. http://vikramudyogpuriujjain.com/

v. **Integrated Multi Modal Logistics Hub at Nangal Chaudhary** (886 acres) in Haryana under DMIC has been approved by CCEA and implementation is likely to be initiated shortly.

The program is aimed at providing multi modal connectivity with complete "plug and play" infrastructure till the plot level along with building resilient and sustainable future ready cities. As part of Delhi Mumbai Industrial Corridor (DMIC) Project, 4 cities in the States of Gujarat, Maharashtra, Uttar Pradesh and Madhya Pradesh have already been implemented and 77 plots covering an area of 536 acres have been allotted so far with a committed investment of around Rs. 16,100 crore. Total developed land available which is additionally ready for allotment to industries is 3,620 acres and 3,000 acres for non-industrial uses.

Phase 2: Projects in advance stage of planning and implementation to be initiated by 2021

i. **Krishnapatnam Industrial Area** (2,500 acres) in Andhra Pradesh approved by NICDIT and approval from CCEA is being sought
ii. **Tumakuru Industrial Area** (1,736 acres) in Karnataka under CBIC has been approved by NICDIT and approval from CCEA is being sought.
iii. For **Multi Modal Logistics Hub (MMLH) & Multi Modal Transport Hub (MMTH)** (1,208 acres) at Greater Noida in UP under DMIC, NICDIT has accorded its approval & CCEA approval is being sought.
iv. As part of DMIC, for **Dighi Port Industrial Area** (7,413 acres), activities pertaining to detailed master planning and preliminary engineering has been completed
v. For Multi Modal Logistics Park (MMLP) at Sanand (500 acres) under DMIC in Gujarat, master planning activities are being finalized;
vi. As part of Hyderabad Nagpur Industrial Corridor, master planning has been completed for **Zaheerabad** (3,500 acres)

vii. As part of Hyderabad Warangal Industrial Corridor, master planning has been completed for **Hyderabad** (8,000 acres)

viii. As part of Amritsar Kolkata Industrial Corridor, master planning has been completed for **Raghunathpur** (2,483 acres)

Phase 3: Projects under development and implementation likely to be initiated by 2023

i. As part of CBIC, activities pertaining to detailed master planning and preliminary engineering for **Ponneri (4,000 acres)** has been initiated

ii. As part of extension of CBIC, activities pertaining to detailed master planning and preliminary engineering for **Palakkad (1,878 acres) in Kerala** has been initiated

iii. As part of extension of CBIC, activities pertaining to detailed master planning and preliminary engineering for **Dharmapuri Salem (1,733 acres)** in **Tamil Nadu** has been initiated

iv. As part of Amritsar Kolkata Industrial Corridor, master planning activities are being initiated for **Hisar** (4,000 acres) in **Haryana**

v. For VCIC Corridor, project development activities are being initiated for **Kopparthy** (4,085 acres) in **Andhra Pradesh**

vi. For VCIC Corridor, project development activities are being initiated for **Chittoor (8,967 acres)** in **Andhra Pradesh**

vii. For **Vizag (4,311 acres)** Node under VCIC in Andra Pradesh, State Govt. is carrying out the Detailed Master Planning and Preliminary Engineering.

viii. For AKIC Corridor, **Integrated Manufacturing Cluster at Prag Khurpia** (2,935 acres) under AKIC in Uttarakhand is being taken up and tender documents for selection of consultants have been issued.

ix. For DMIC Corridor, Jodhpur Pali Marwar Industrial Area at Rajasthan is being taken forward and project development activities will be initiated shortly.

Phase 4: Projects under conceptualization and implementation likely to be initiated by 2024

i. For BMIC Corridor, **Dharwad** (5,800 acres) in Karnataka is being taken up.

ii. For BMIC Corridor, **Sangli/Satara/Solapur** Node in Maharashtra is proposed for development and State Govt. has been requested for a concurrence on prioritized node

iii. For Integrated Manufacturing Cluster at **Rajpura Patiala** under AKIC in Punjab, project development activities are being initiated as confirmation from State Govt. regarding availability of land has been received.

iv. For Integrated Manufacturing Cluster under AKIC in Uttar Pradesh, State Govt. has been requested for confirmation on prioritized node

v. For Integrated Manufacturing Cluster under AKIC in Jharkhand, State Govt. has been requested for confirmation on land details

vi. For Integrated Manufacturing Cluster under AKIC in Bihar, State Govt. has been requested for confirmation on land details

vii. For Odisha Economic Corridor, two nodes have been identified i.e. Gopalpur, Bhubaneswar Kalinganagar (GBK node) and Paradip –Kendrapada – Dhamra

– Subarnarekha (PKDS node) and have been recently approved by NICDIT for development under National Industrial Corridor Programme and are being taken forward

viii. Orvakal (Andhra Pradesh) node under Hyderabad Bengaluru Industrial Corridor has been recently approved by NICDIT for development under National Industrial Corridor Programme and project development activities are being initiated

ix. For DMIC Corridor, Khushkhera Bhiwadi Neemrana Investment Region at Rajasthan is being taken forward and project development activities will be initiated shortly.

x. For Delhi Nagpur Industrial Corridor, discussions will be initiated shortly for project development activities

State Govt.(s) have been urged to transfer land to the project SPVs for commencement of project development activities or identify land for conducting the feasibility studies as the case may be. NICDC is in constant engagement with the States to fructify this.

Andhra Pradesh Coastal Zone Management Authority (APCZMA)
Andhra Pradesh
Ministry of Environment Forests & Climate Change
Government of India
D.No.33-26-14 D/2, Near Sunrise Hospital, Pushpa Hotel Centre,
Chalamavari Street, Kasturibaipet, Vijayawada-520010

Letter No. 233/CRZ/IND/2020 **Date: 04.02.2021**

To
The Member Secretary,
State level Environment Impact Assessment Authority (SEIAA),
D.No.33-26-14 D/2, Near Sunrise Hospital,
Pushpa Hotel Centre, Chalamavari Street,
Kasturibaipet, Vijayawada – 520010, A.P.

Sir,

Sub: APCZMA – CRZ – M/s. Divis Laboratories Limited, Krishnapatnam Unit, Krishnapatnam Industrial Area (KIA), Kothapatnam village, Kota Mandal, SPSR Nellore district, Andhra Pradesh – Proposal for discharge of treated effluent (1727 KLD) by Laying of treated effluent discharge pipeline – Recommendation of No Objection under the provisions of CRZ Notification, 2011– Communicated – Reg.

Ref:
1. M/s. Divi's Laboratories Limited, Krishnapatnam Unit of SPSR Nellore district, letters received on 25.08.2020 & 29.10.2020
2. NOC from the APPCB Order dated: 28.10.2020.
3. APCZMA meeting held on 30.12.2020 at APPCB, Head office, Vijayawada

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In the reference 1st cited, M/s. Divis Laboratories Limited, Krishnapatnam Unit has submitted the proposal for discharge of treated effluent (1727 KLD) by Laying of treated effluent discharge pipeline at survey no. 397, 401, 402, 403, 446, 676, 681, 682, 683, 700 to 709, Krishnapatnam Industrial Area (KIA), Kothapatnam village, Kota Mandal, SPSR Nellore district, Andhra Pradesh and sought CRZ clearance under the provisions of CRZ Notification, 2011. The estimated capital cost of the project is indicated as Rs.150 Crores.

2. The Project proposal of M/s. Divis Laboratories Limited, Krishnapatnam Unit was placed in the Andhra Pradesh Coastal Zone Management Authority (APCZMA) meeting held on 30.12.2020 at APPCB, Head office, Vijayawada. After examination on the remarks,

comments/suggestions received from the Members, the Authority **decided to send the recommendations of No Objection to SEIAA, A.P.** pertaining to the proposal of M/s. Divis Laboratories Limited for **discharge of treated effluent (1727 KLD) by Laying of treated effluent discharge pipeline** under CRZ Notification 2011 with the following specific and general conditions:

PART A: Specific Conditions:

(i) The Consultant viz., M/s. Indomer Coastal Hydraulics (P) Ltd., has to supervise the construction of the proposed pipeline and on completion, submit a certificate to the APPCB that the pipeline is constructed as per the design conditions and the conditions imposed in the clearances.

(ii) The following mitigation measures suggested in the Marine EIA report shall be complied with:

a) To mitigate the Impact on marine environment during lying of pipeline, the industry shall take the following measures to minimize the disturbance to pipeline working corridor.
   (i) Laying operation shall be done in shortest duration.
   (ii) Barricading the water has to be avoided.
   (iii) Installation of marker buoy to warn the fishermen.
   (iv) Installation of proper marker lights indicating obstructions if any.
   (v) The outfall pipeline may be laid on the sea floor without causing hindrance to fishing and navigation. The pipeline should be anchored to the bed for good stability.

b) To mitigate the Impact on marine environment during the installation of diffuser in sea, the industry shall take the following measures:
   (i) The outfall diffuser has to be designed with proper number and size of ports, which would enhance the jet mixing of the plume discharge which in this case will be 3 nos. x 150 mm dia. ports with one spare port, and be placed on the seabed and the top of the ports should remain well below the water sea surface, should not have any sharp projection.
   (ii) Regular monthly monitoring of seawater quality, seabed sediment quality and biological parameters are to be carried out.
   (iii) A marker buoy has to be placed close to the outfall as per the norms of Directorate General of Lighthouses and Lightships. This will help boats to avoid collision while en route.
   (iv) The route of pipelines laid on the seafloor has to be furnished to Naval Hydrographic Office, Dehradun in order to mark on the Naval Hydrographic Charts as a warning for navigation

c) To mitigate the Impact on marine environment during discharge of treated effluents, the industry shall take the following measures to minimize the impact on marine environment:

(i) The industry shall comply with the standards stipulated by APPCB in the CFE / CFO Order for discharge of treated effluents.

(ii) To mitigate the impact on marine environment due to discharge of treated effluent and to ascertain the effectiveness of ETP in treating the raw wastewater, the industry has to plan sampling program during the discharge and non-discharge time at three locations close to outfall point to ascertain that the water quality parameters are within the acceptable limits for coastal waters on both the occasions.

d) During accidental breakage of pipeline, the necessary mitigation measures like immediately attending the repair of pipeline has to be taken up. Necessary spares of pipeline segments with bends/tees and divers with experience in salvation operation irrespective of sea condition have to be kept ready always within the industrial unit.

(iii) The industry should install flow meters to record the quantities of treated effluents discharge. Regular annual monitoring of coastal waters is to be carried-out by the reputed institutions, like NIO / NEERI for water quality near the proposed outfall locations.

(iv) A Continuous monitoring system should be put in place by the applicant to find out the impact on marine life/flora/fauna, due to discharge.

(v) The project Proponent shall conduct the bio-assay test for the treated effluent discharges from the marine outfalls as per the MoEF&CC Guidelines. Bio-assay analysis shall be conducted every six months to establish the toxicity levels and report to be submitted to APPCB.

(vi) The Project Proponent shall treat the effluents before discharging into sea duly complying with the APPCB and MoEF&CC norms.

(vii) The activity is a continuous and every day the industry discharges for about 8-10 hours. Over a long period, the industry should ensure all the precautions mentioned and also see that this activity should not create any bacterial and virus vectors.

PART B: General Conditions:

(i) A copy of the clearance letter shall also be displayed on the website of the AP Pollution Control Board. The Clearance letter shall also be displayed at the AP Pollution Control Board Regional Office, District Industries Centre

and District Collector Office/ Mandal Revenue Office for 30 days.

(ii) The funds earmarked for environmental protection measures shall be kept in separate account and shall not be diverted for other purpose. Year-wise expenditure shall be reported to the Andhra Pradesh Coastal Zone Management Authority (APCZMA) and AP Pollution Control Board Regional Office.

(iii) Concealing factual data by the project proponent, any officer on behalf of the project proponent and consultants hired by the project proponent or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.

(iv) Consent for Establishment (CFE) and Consent for Operation (CFO), as may be applicable, shall be obtained from State Pollution Control Board under the Air (Prevention and Control of Pollution) Act, 1981 and the Water (Prevention and Control of Pollution) Act, 1974.

All waste (liquid and solid) arising from the proposed development shall be disposed of as per the norms prescribed by State Pollution Control Board. There shall not be any disposal of untreated effluent into the sea/coastal water bodies.

(v) Full co-operation shall be extended to the officials from the APCZMA, APPCB and Regional Office of MoEF&CC, during monitoring of implementation of environmental safeguards stipulated. It shall be ensured that documents/data sought pertinent is made available to the monitoring team. A complete set of all the documents submitted to APCZMA shall be forwarded to the AP Pollution Control Board Regional Office.

(vi) In the case of any change(s) in the scope of the project, the project would require a fresh appraisal by the APCZMA.

(vii) The APCZMA reserves the right to add additional safeguard measures subsequently, if found necessary, and to take action including revoking of the CRZ clearance under the provisions of the Environmental (Protection) Act, 1986, to ensure effective implementation of the suggested safeguard measures in a time bound and satisfactory manner.

(viii) All other statutory clearances shall be obtained, as applicable by project proponents from the respective competent authorities.

(ix) The project proponent should advertise in at least two local Newspapers widely circulated in the region, one of which shall be in the vernacular language informing that the project has been accorded CRZ Clearance and copies of clearance letters are available with the AP Pollution Control Board and may also be seen on the website of APCZMA. The advertisement should be made within Seven days from the date of receipt of the Clearance letter and a copy of the same should be forwarded to the AP Pollution Control Board Regional Office.

(x) This Clearance is subject to any order passed by any Hon'ble Courts, as may be applicable to this project.

(xi) A copy of the clearance letter shall be sent by the proponent to concerned Panchayat, ZillaParisad/Municipal Corporation, Urban Local Body and the Local NGO, if any, from whom suggestions/ representations, if any, were received while processing the proposal. The clearance letter shall also be put on the website of the company by the proponent.

(xii) The proponent shall upload the status of compliance of the stipulated conditions, including results of monitored data on their website and shall update the same periodically. It shall simultaneously be sent to the AP Pollution Control Board Regional Office and, the concerned District Collector and the APPCB.

(xiii) The environmental statement for each financial year ending 31st March in Form-V as is mandated to be submitted by the project proponent to the Andhra Pradesh Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be put on the website of the company along with the status of compliance of clearance conditions and shall also be sent to the AP Pollution Control Board Regional Office, APCZMA and APPCB by e-mail.

(xiv) The project activity shall be carried out strictly as per the provisions of CRZ Notification, 2011, and shall not affect the coastal ecology of the area including flora and fauna. The Project Proponent shall submit the half - yearly compliance reports of CRZ regulations compliance duly audited by the accredited consultants detailing the degree of compliance by the project proponent during and after construction of the project.

(xv) No construction or reconstruction of the existing structures may be taken up in the No Development Zone. The proponent to submit a compliance report in this regard every six month duly audited by an accredited third-party agency. However, if any permitted activity is to be taken up, the proponent may apply to the competent authority separately.

(xvi) The Project Proponent shall ensure that there is no destruction of mangroves during the construction as well as the operation phase of the project.

(xvii) There shall be no dressing or alteration of the sand dunes and natural features, including landscape changes for beautification, recreation and other such purpose.

(xviii) The project proponent shall obtain all necessary clearances/ permission from the concerned authorities as applicable.

(xix) No permanent labour camp, machinery and material storage shall be allowed in CRZ area

(xx) There shall no ground water drawal within CRZ without prior approval of the State Ground Water Authority.

(xxi) Disposal of muck during construction phase should not create any adverse effect on the neighbouring communities and be disposed taking the necessary precautions for general safety and health aspects of people, only in approved sites with the approval of competent authority.

3. In view of the above, **Recommendation of No Objection** for the proposal of **M/s. Divis Laboratories Limited, Krishnapatnam Unit** for the **discharge of treated effluent (1727 KLD) by Laying of treated effluent discharge pipeline** into the sea, subject to the fulfillment of safety norms and the norms stipulated for the marine discharge of treated effluent, in accordance with CRZ Notification, 2011 and subject to the conditions as mentioned at Para No.2 above, is hereby communicated to the State level Environment Impact Assessment Authority (SEIAA), Andhra Pradesh for further necessary action.

Yours faithfully,
Sd/-
Member Secretary
APCZMA

Encl:
1. CRZ Form-I
2. EIA Report
3. Marine EIA Report
4. LTL- HTL and CRZ demarcation report
5. Copy of the Minutes of the APCZMA Meeting

Copt to the Secretary, Ministry of Environment and Forests and Climate Change, Indira Paryavaran Bhavan, Jorbagh Road, New Delhi – 110 003 for information.

Copy to the Sri Madhu Sudhana Rao Divi, Director Projects, M/s Divi's Laboratories Limited, 1-72/23(P)/Divis/303, Divi's Towers, Cyber hills, Gachibowli, Hyderabad-500032, Telangana for information

// T.C.F.B.O //

Joint Chief Environmental Engineer, UH-I

HON'BLE SRI JUSTICE M. VENKATA RAMANA

W.Ps.No.43661 of 2017, 23134 of 2011, 31088 of 2016, 43830 of 2016 and 43937 of 2016

COMMON ORDER:

Heard Sri S.Satya Prasad, learned Senior Counsel for Sri Prakash Buddarapu, learned counsel for the petitioners in all the writ petitions, Sri Ghanta Rama Rao, learned Senior Counsel for Sri Ghanta Sridhar, learned counsel for the 7th respondent and Sri Rama Chandra Reddy, learned Standing Counsel for the 4th respondent and learned Assistant Government Pleader for Assignment for learned Government Pleader for Revenue representing the official respondents.

2. In terms of G.O.Ms.No.12, Industries and Commerce (Infra) Department, dated 04.03.2021 the 7th respondent has deposited in all Rs.10,00,000/- per acre as is set out in the memos filed by it and also on behalf of the 4th respondent. The petitioners in all these writ petitions are not disputing this fact. Last of such instalment was deposited by means of a cheque for Rs.12,02,11,000/- in favour of the District Collector, East Godavari District, drawn on 27.04.2021 by the 7th respondent and it was duly acknowledged by the office of the District Collector, East Godavari District. Copies of the same are enclosed to the memo dated 27.04.2021 filed on behalf of the 7th respondent.

3. G.O.Ms.No.12 itself sets out settlement of the claims of various parties that included the petitioners in all these writ petitions. Now, the contention of the learned Senior Counsel appearing for the parties is that in terms thereof and having regard to the fact that the amount has already been deposited by the 7th respondent, all these writ petitions be disposed of directing the District Collector, East Godavari District(5th respondent) to distribute and disburse the amount so deposited as per

the entitlement of the petitioners in all these writ petitions. Several other pleas raised by the petitioners and contentions of the respondents, in this context, are not pressed on behalf of these parties as per the representation of learned Senior Counsel and learned Standing Counsel appearing for the 4th respondent.

4. Since the matter has attained finality and reached a status of quietus, in these circumstances, all these writ petitions are disposed of subject to following directions:

1. The 5th respondent District Collector, East Godavari District is directed to disburse and distribute the amount deposited by the 7th respondent, viz. M/s.Divis Laboratories Limited/the 3rd and 4th respondent APIIC to the petitioners in all these writ petitions as per their entitlement and in accordance with law;

2. No further claims of the petitioners in respect of the lands concerned to these writ petitions shall remain or be entertained in whatsoever manner for award of any compensation or otherwise;

3. Consequently, the status quo orders till now in force, in these writ petitions stand vacated; and

4. No costs. All pending petitions, stand closed.

_____

M. VENKATA RAMANA, J

Dt:05.05.2021

Note: Registry to upload the order
today itself.
B/o
Rns

Inspection Report Format for computerized allocation of inspections

1.	A. Name of the Industry	M/s. Divis Laboratories Ltd., Unit – II
	B. Address of the Industry	Sy. Nos. 52, 134, 138, 139, 140, 159, 160 to 168, 168/1, 183 and 184 of Chippada Village and Sy. Nos. 1 to 4, 6, 45, 46 & Sy. Nos. 107, 158, 168 to 172 of Chippada and Annavaram Villages, Annavaram Mandal & Bheemunipatnam Mandal, Visakhapatnam District
	C. E-mail	mail@divislaboratoreis.com siripurapu.balaji99@gmail.com sbalaji@divislaboratories.com
	D. Mobile	8978799449
	E. Telephone	---
2.	Date of Inspection	17.06.2021
3.	Name and Designation of the person contacted	Sri Balaji, General Manager
4.	Line of Activity	Bulk drug & Intermediates
5.	Status of Operation	Operational
6.	Status of consent under the Water & Air Acts & HW Authorization	CFO & HWA Order No. APPCB/VSP/VSP/12368/HO/CFO/2021-, dated 19.03.2021 valid up to 30.11.2026.
7.	a. Name of the Product (S) and by-products manufactured with quantity	As per CFO order:

SNo.	Product Name	Consented Qty. (MTA)
1	DL-NAPROXEN	1000
2	NAPROXEN	1800
3	NAPROXEN (SODIUM)	2000
4	GABAPENTIN	2500
5	IBUPROFEN	10
6	CARBAMAZEPINE	50
7	CARBAMIC ACID	50
8	SIGMA-I WITH ISA & ISB (DEXTROMETHORPHAN HBR INTERMEDIATES)	350
9	ATIPADICHLORIDE/ IOHEXOL	350
10	LEVODOPA	250
11	IMPALA WITH BAH & 3-HAP	125
12	MESALAMINE	400
13	SITAGLIPTIN PHOSPHATE & KETOAMIDE	200
14	KETOENAMINE /BOC-CORE SUCCINATE/ BCS	10
15	CHLOROPURINE/CIS(1S,4R)-1-AMINO-4-(HYDROXYMETHYL)-2-CYCLOPENTENE.HCL / AMINO ALCOHOL	50
16	LOSARTAN	100
17	VALSARTAN/Sacubitral Valsartan	600
18	LAMOTRIGINE	90
19	BETA-CAROTENE (as 100%)	109
20	ASTAXANTHIN (as 100%)	150
21	RALTEGRAVIER	50
22	PREGABALIN	400
23	INTERMEDIATE OF LEVETIRACITAM	5
24	CARBIDOPA	70
25	CAPECITABINE	20
26	ORLISTAT	30
27	SIMVASTATIN	20

28	4-CPCCA	30
29	IRBESARTAN	5
30	RANOLAZINE	10
31	2,4- WING ACTIVE ESTER	1
32	CKE (As 100%)	20
33	LYCOPENE (as 100%)	15
34	DIHYDROXY PYRIDONE CARBOXYLIC ACID METHYL ESTER	5
35	2,3-DIMETHYL-6-AMINO-2-H-INDAZOLE	5
36	VENLAFAXINE	15
37	1-(2,2-DIMETHOXYETHYL)-5-METHOXY-6-(METHOXYCARBONYL)-4-OXO-1,4-DIHYDROPYRIDINE-3-CARBOXYLIC ACID	10
38	DCAM	10
39	ASCORBYL PALMITATE	10
40	ALENDRONIC ACID	10
41	MOC-VALINE	2
42	ESOMEPROZOLE	2
43	ABACAVIR	1
44	OLMISARTAN	5
45	R-AMINOBUTANOL	1
46	DTTA SALT	5
47	5-AMINO-2-METHYL BENZENE SULFONAMIDE	1
48	BUPROPION HCL	1
49	Z-L VALINE	1
50	Entacopine	-
50	VIGABATRINE	5
51	CANTHAXANTHIN (as 100%)	10
52	BOSENTAN MONOHYDRATE	5
53	SUVOREXANT HCL	10
54	PROPAN-2-YL(2R)-2-{[(R)-({(2R,3R,4R,5R)-4-CHLORO-5-[2,4-DIOXO-3,4-DIHYDRO PYRIMIDIN-1(2H)-YL]-3-HYDROXY-4-METHYLOXOLAN-2YL}METHOXY)(PHENOXY) PHOSPHORYL]AMINO}PROPANOATE	5
55	SUMATRIPTAN	2
56	ETHYLESTER	15
57	DOULTEGRAVIR	2
58	HYDROXY METHYL TRIAZOLINONE (HMT)	7
59	DEXTROMETHORPHAN HBR	2
60	TRIPROLIDINE HCL	5
61	(2R,3R)-3-(2,5-DIFLUOROPHENYL)-3-HYDROXY-2-METHYL-4-(1H-1,2,4-TRIAZOL-1-YL) BUTANETHIOAMIDE	2
62	APOCAROTENOL	2
63	LUTEIN	2
64	2-((1,5-BIS (BENZHYDROXY)-4-OXO -1,4-DIHYDROPYRIDIN-2-YL)METHOXY) ISOINDOLINE-1,3-DIONE	2
65	LACOSAMIDE	25
66	D-11	1
67	ATOVAQUINE	1
68	(2R)-AMINO (2,3-DIHYDRO-1H-INDEN-2YL) ETHANOIC ACID	1
69	DIAL	1
70	4-ISOPROPYL-3- METHYL PHENOL/ IPMP	1
71	3-(PROPAN-2-YL)-5-(TRICHLOROMETHYL)-1,2,4-OXADIAZOLE	1
72	4-[(5-METHYLPYRIDIN-2-YL)METHOXY]ANILINE DIHYDROCHLORIDE	1
73	(1S)-2-AMINO-1-{3-[3-(BENZYLOXY) PROPOXY]PHENYL}ETHANOL HYDROCHLORIDE	1

74	LEVODOPA ETHYLESTER SUCCINATE	1
75	PHTHALAZINONE	1
76	5-BROMO-[1,2,4] TRIAZOL [1,5-A]PYRIDINE-2-YL AMINE	1
77	ENOXAPARIN SODIUM	1
78	EF-9 [3-O-ACETYL-1,6-ANYHDRO-2-AZIDO-2-DEOXY-4-O-(METHYL 2,3-DI-O-GLUCO PYRANOSYLURONATE) BETA-D-GLUCOPYRANOSE	1
79	ALLOGLIPTIN	1
80	MERABAGRAN	1
81	VILDAGLIPTIN	1
82	LINAGLIPTIN	1
83	VILAZODONE HCL	1
84	PIPREQUINE	1
85	SOFOSBUVIR	1
86	4-CHLORO-6-METHOXY-7(3-MORPHOLIN-4-YLPROPOXY) QUINOLINE	1
87	F MOC OSU	1.5
88	TICAGRELOR	10
89	MK-4482 API (Molnupiravir)	300
90	FAVIPIRAVIR	200
91	HYDROXY CHLOROQUINE	100
92	REMDESVIR	100
93	R&D PRODUCTS	100
	Total	11,887.5 TPA or 32.6 TPD

The total production quantity shall not exceed 11,887.5 TPA or 32.6 TPD as mentioned in the EC order dated 08.12.2020 and CFE order dated 22.01.2021.

S.No	Name of the Products manufactured (Tons)	Permitted quantity (MTA) as per CFO	Dec, 20	Jan, 21	Feb, 21	March, 21	April, 21	May, 21
1.	DL-Naproxine	1000.0	103.86	82.59	104.15	21.31	0.00	7.99
2.	Naproxen	1800.0	150.32	175.06	172.19	147.87	0.00	0.00
3.	Sodium Neproxin	2000.0	118.27	170.96	165.30	200.44	157.54	193.01
4.	GABAPENTIN	2500.0	200.43	165.74	195.53	208.33	174.78	127.55
5.	Carbamazepine	50.0	0.00	0.00	3.45	3.73	7.34	7.42
6.	SIGMA-1 WITH ISA&ISB (DEXTROMETHORPHAN HBR INTERMEDIATES)	350.0	39.50	40.83	34.94	36.77	25.19	12.00
7.	ATIPA(ATIPADICHLORIDE)	350.0	19.72	19.96	12.98	9.97	14.90	19.87
8.	Levadopa	250.0	18.16	15.07	20.48	18.79	11.98	12.98
9.	IMPALA WITH BAH & 3-HAP	125.0	11.96	12.02	5.81	9.29	5.17	4.49
10.	MESALAMINE	400.0	10.58	14.67	12.89	16.03	8.07	0.00
11.	Sitagliptan phasphate	200.0	16.49	10.39	11.25	0.00	9.49	13.82
12.	Valsartan	600.0	47.07	54.37	51.76	27.75	27.41	50.39
13.	lamotrigine	90.0	8.44	6.73	7.24	8.44	7.23	7.91
14.	Beta carotine	109.0	7.11	7.81	1.82	0.00	0.00	0.00
15.	ASTAXANTHIN	150.0	8.14	9.19	10.11	1.70	7.39	9.89
16.	Raltagraviar	50.0	4.15	4.22	4.60	3.13	0.00	1.09
17.	Pregabalin	400.0	18.22	14.83	14.80	15.67	1.78	0.00
18.	Carbidopa	70.0	0.00	5.50	4.80	6.61	6.20	5.25
19.	CAPECITABINE	20.0	2.44	2.19	1.08	2.41	1.46	0.00
20.	Orlistat	30.0	3.11	0.00	0.00	0.00	0.00	0.00
21.	4-CPCCA(KEY)	30.0	0.54	4.82	1.87	0.00	0.00	0.00
22.	CKE	20.0	0.00	6.50	7.75	0.00	0.00	5.10
23.	Lycopene	15.0	1.26	1.35	1.03	0.92	1.16	1.05
24.	Dial	1.0	0.00	0.00	0.00	0.00	1.00	0.00
25.	DCAM	10.0	0.00	2.63	2.01	0.00	3.01	2.39

26.	Canthaxanthin	10.0	0.46	0.00	0.18	0.00	0.93	0.29
27.	Nano	2.0	0.00	0.58	0.30	0.00	0.51	0.59
28.	AMINE HCL	10.0	2.50	2.51	0.95	0.00	0.00	0.00
29.	Triprolidine Hcl	5.0	0.41	0.00	0.00	0.00	0.00	0.00
30.	1-(2,2-dimethoxyethyl)-5-methoxy-6-(methoxycarbonyl)-4-oxo-1,4-dihydropyridine-3-carboxylic acid	10.0	0.38	4.04	1.64	0.00	0.00	0.00
31.	D-11	1.0	0.00	0.00	0.00	0.15	0.00	0.00
32.	MK-4482 API (Molnupiravir)	300.0	0.00	0.00	0.00	0.00	10.77	9.76
33.	Ethyle Ester	15.0	0.00	0.00	0.00	0.00	1.04	3.18
34.	2,3-DIMETHYL-6-AMINO-2-H-INDAZOLE	5.0	0.00	0.00	0.00	0.00	1.08	1.56
35.	EF-9 [3-O-ACETYL-1,6-ANYHDRO-2-AZIDO-2-DEOXY-4-O-(METHYL 2,3-DI O-GLUCO	1.0	0.00	0.00	0.00	0.00	0.00	0.14
36.	SUMATRIPTAN	2.0	0.00	0.00	0.00	0.00	0.00	1.16
37.	Venlafaxine	15.0	0.00	0.00	0.00	0.00	0.00	2.56
	Total		**793.5**	**834.6**	**850.9**	**739.3**	**485.4**	**501.4**

	b. Comments on whether the products are permitted products and production is within the permitted capacity	The industry is manufacturing consented products within the consented capacity.
8.	a. Details of water consumption and flow meter readings.	As per the CFO order, the water consumption details are as follows:

S No.	Purpose	Quantity (KLD)		
		Fresh	Recycled	Total
1.	Process	1294	0	1294
2.	Washings	500	0	500
3.	Boiler feed	870	1130	2000
4.	Cooling	364	1906	2270
5.	Softener/DM plant/RO Plant	850	0	850
6.	Domestic and Township	1000	0	1000
7.	Others (incinerator scrubbing)	50	0	50
8.	For green belt	1450	1670	3120
	Total	**6378**	**4706**	**11084**

b. Flow meter readings

The water consumption details for the last six months is submitted below:

S No	Month	Quantity (KL)
1.	Dec, 20	91724
2.	Jan, 21	95462
3.	Feb, 21	83544
4.	Mar, 21	96575
5.	April, 21	112055
6.	May, 21	130102
Consented Quantity		11084

The industry has provided flow meters to record water consumption for process, washings, boiler feed, softner /cooling towers, canteen domestic, Hostel and town ship. The flow meter readings recorded at the time of inspection are 595917, 146688, 1405258, 177822, 286273 and 371362 respectively.

<table>
<tr>
<td>10.</td>
<td>a. Details of effluent generation and flow meter readings.</td>
<td>As per the CFO order, the waste water generation details are as follows:
<table>
<tr><th>Outlet No.</th><th>Outlet Description</th><th>Max Daily Discharge KLD</th><th>Point of Disposal</th></tr>
<tr><td>1.</td><td>High COD & High TDS Effluents (COD / TDS)>15,000 mg/lt
i. High TDS & High COD- 1039.9 KLD
ii. Others (Incinerator scrubbing) – 50.0 KLD</td><td>1089.9</td><td>• Pretreatment followed by stripping of effluents in the Stripper for recovery of organics.
• Stripped bottom to evaporate in MEE.
• MEE & ATFD condensate to ETP.
• MEE concentrates to ATFD.
• ATFD salts shall be routed through M/s. Andhra Pradesh Environment Corporation (APEMC) so as sent to TSDF.</td></tr>
<tr><td>2.</td><td>Low COD & Low TDS Effluent (COD / TDS) < 15,000 mg/lt
i. Process – 171.8 KLD
ii. Washings – 500 KLD</td><td>671.80</td><td>The treated waste water shall be discharged into the sea through marine outfall duly meeting the standards stipulated.</td></tr>
<tr><td>3.</td><td>i. Boiler Blow Down – 1950 KLD
ii. Cooling tower blow down – 1226 KLD
iii.Softner / DM plant / RO plant – 850 KLD</td><td>4026.0 KLD</td><td>• To reuse as far as possible. After treatment in ETP, remaining treated waste water after conforming to marine discharge standards / standards prescribed by the Board shall be discharged into sea through marine outfall.</td></tr>
<tr><td>4</td><td>NACL effluent – 383.9 KLD</td><td>383.9 KLD</td><td>• The treated effluent shall be discharged into the Sea through marine outfall after meeting the marine discharge standards / standards prescribed by the Board</td></tr>
<tr><td>5</td><td>Domestic and Township</td><td>920.0 KLD</td><td>• After treatment in STP, the treated waste water shall be used onland for irrigation, within the industry premises duly meeting the Board discharge standards.</td></tr>
<tr><td>6</td><td>Desalination Plant Reject</td><td>12.0 MLD</td><td>• The Desalination Plant Rejects shall be discharged into sea through marine outfall.</td></tr>
</table>
</td>
</tr>
<tr>
<td></td>
<td>b. Flow meter readings</td>
<td>Out of total effluent generation of 7300 KLD, 4706 KLD recycled/reused, 1881.4 KLD Marine discharge, 332.26 KLD Spent to vendors + 380.24 KLD to Desalination plant / RO plant.</td>
</tr>
</table>

The wastewater generation details for the last six months is submitted below:

S No	Month	HTDS		LTDS	Utilities	RO rejects	NACL	Total	Marine Discharge (KL)
		Existing	New						
1.	Dec, 20	7354	0	13472	1275	3512	2992	21251	21994
2.	Jan, 21	8419	0	11600	1074	2518	3588	18780	17057
3.	Feb, 21	7274	0	11541	1073	3152	2665	18431	19758
4.	Mar, 21	7949	534	16338	1923	783	2923	21967	22093
5.	April, 21	8305	2616.45	16844	1676	0	4510	23030	23565
6.	May, 21	8721	1498.7	21869	1815	0	4498	28182	26945
Average (KLD)		292.62		509.24	49.08	55.36	117.64	735.40	730.06
Consented Quantity (KLD)		1089.9		671.80	4026	850	383.9		

The industry is maintaining log records of the flow meter and the flow meter reading noted at the time of inspection is ETP inlet / guard pond inlet – 341934,, RO rejects – 131309, Non process – 193383, Stripper feed – 226581, MEE feed – 193708, ATFD feed – 55469, MEE distillate – 170239, ATFD distillation – 319108, Marine discharge flow meter - 338348.78, STP I outlet – 1205627, STP II outlet – 564367, STP III outlet – 537096, STP IV outlet – 74204.

11. a. Details of effluent Treatment Systems and disposal.

I. Outlet No. 1		HTDS
Stream Details	:	Process,
Treatment unit's details.	:	MEE (13.5 KL/hr) & ATFD (3.5 Kl/hr) MEE condensate and ATFD condensate mixed with low TDS effluents.
Point of disposal	:	The treated water is being discharged into the Sea through marine outfall.
ii. Outlet No. 2	:	High COD
Stream Details	:	Process
Treatment units details	:	Stripper (15 KL/hr) Stripper condensate to cement industries. Stripped off effluent to ETP.
Point of disposal	:	The treated water is being discharged into the Sea through marine outfall.
iii. Outlet No. 3	:	HTDS &HCOD
Stream Details	:	Process
Treatment units details	:	Stripper (15 KL/hr) MEE (13.5 KL/hr) & ATFD (3.5 Kl/hr) Stripper,MEE condensate and ATFD condensate mixed with low TDS effluents
Point of disposal	:	The treated water is being discharged into the Sea through marine outfall.
iii. Outlet No. 4		LTDS
Stream Details		Process, Washing
Treatment units details		The industry is treating wastewater in the ETP. ETP consists of Oil & Grease traps, Equalisation cum neutralisation tanks (4 Nos.), Primary settling tanks, Aeration tanks (4 Nos.), Settling tanks (4 Nos.), Sludge drying beds, Temporary storage tanks (4 Nos.), Guard ponds (6 Nos. x 1838 cum), RO Plant (4 Nos. x 25 m3 /annum)

		Point of disposal	The treated water is being discharged into the Sea through marine outfall after meeting with the marine discharge standards / standards prescribed by APPCB
		iii. Outlet No. 5 Stream Details Treatment units details Point of disposal	LTDS Boiler blow down, Cooling tower blow down & DM plant/ Raw RO Plant rejects The industry proposed to treat wastewater in the central monitoring basin. To reuse as far as possible. Remaining treated waste water after conforming to marine discharge standards / standards prescribed by the Board shall be discharged into sea through marine outfall.
		iii. Outlet No. 6 Stream Details Treatment units details Point of disposal	NACL effluent NACL effluent after neutralization Neutralization tank. The treated effluent is being discharged into the Sea through marine outfall after meeting the marine discharge standards / standards prescribed by the Board
		Domestic	Shall be used for greenbelt development after treatment in STP's (5 STP's of total capacity 1000 KL).
	b. Compliance with standards stipulated based on Board data /online monitoring systems:	Comments : The industry has commissioned Mansas Premises i.e., a dedicated area consisting of treatment facilities for HTDS, LTDS, solvent recovery activities in the month of March. At present the industry is also utilizing the facilities existing in the present treatment systems by treating part of the effluents both HTDS and LTDS to commission the treatment systems in the new premises slowly to their designed capacity. The industry is discharging the treated LTDS effluents along with NaCL effluents and effluents from utilities through marine discharge. The industry has provided 2 X 3 MLD desalination plant and the rejects are directly discharged into the sea through a separate pipeline. The industry has provided 4 nos of STPs and utilizing the treated sewage for greenbelt. The industry has laid pipelines for utilization of treated sewage for green belt. The HTDS effluents are treated in stripper followed by MEE and ATFD. The MEE condensate and ATFD condensate are taken to ETP for treatment along with LTDS effluents.	
12.	a. Details of sources of air pollution and control equipment and systems	**S. No.** / **Description of chimney** / **Control equipment provided** 1. Attached to Hazardous waste Incinerator (Diesel – 0.6 KLD) – 9,000 kg/day — Spray dryer, Quencher, Scrubber, dust collector & bag filters 2. Attached to 2x16 TPH Coal Fired Boilers (1 No. of 16 TPH standby) — Electrostatic precipitator 3. Attached to 24 TPH coal fired boiler Attached to 1x24 TPH coal fired boiler — Electrostatic precipitator	

			(Attached to 3x8 TPH FBC out of which 1 No. of 8 TPH is standby)	
		4.	Attached to 6 TPH Coal Fired Boiler Attached to 2 x 4 TPH boilers (Standby)	Multi cyclones to the boilers 6 TPH & 2 TPH(at present not in operation).
		5.	Attached to 1x24 TPH coal fired boiler Attached to 6 TPH Coal Fired Boiler (standby)	Electrostatic precipitators Bag filter
		6.	Attached to process vents	Water scrubbers and Alkali scrubbers, Vents, condensers and sub coolers All vents of solvent storage tanks are dipped into water drum.
		7.	Attached to 8x1250 KVA, 22x1500 KVA, 4x320 KVA, 1x125 KVA, 1x1000 KVA & 1X500 KVA D.G Sets	Silencers and acoustic enclosures
	b. Compliance with standards stipulated based on Board data / Monitoring systems.	Stack monitoring was conducted for 24 TPH boilers in the existing premises and also Mansas premises and analysis report is awaited.		
13.	Details of solid and hazardous waste generation, storage and disposal.	As per CFO Order, the hazardous waste details are as follows:		

HAZARDOUS WASTES WITH DISPOSAL OPTION:

S. No.	Name of the Hazardous Waste	Stream	Quantity of Hazardous Waste	Disposal Option
	Utilizable waste			
1.	Process residue	28.1 of Schedule - I	16.064 TPD	Shall be routed through APEMC so as to dispose to preprocessors / cement plants for co-processing to cement plants. (as utilizable waste) (or) for incineration at site (as incinerable waste) / TSDF Parawada, Visakhapatnam district for landfill (as landfill waste)
2.	Spent carbon	28.3 of Schedule-I	1.699 TPD	
3.	Off specified & Discarded raw materials, lab chemicals & products	28.5 of Schedule-I	100 Kg/day	
	Recyclable waste			
4.	Spent solvents	28.6 of Schedule-I	542.9 KLD	Shall be recovered within the premises / Shall be routed through APEMC so as to send to authorized re-processors or recyclers (as utilizable waste) / sent to preprocessors / cement industries for co-processing (as utilizable waste).
5.	Mixed spent solvent	28.6 of Schedule-I		
6.	Spent acids	28.4 of Schedule-I	208.3 KLD	Shall be routed through APEMC so as to send to authorized agencies (as utilizable waste).
7.	Spent catalysts	28.2 of Schedule-I	10,050 kg/month	Shall be routed through APEMC so as to sent to supplier for recovery (as recyclable waste).

8.	Containers & Container liners of Hazardous chemicals & Hazardous wastes.	33.1 of Schedule-I	Containers – 6000 Nos/Month Liners – 6000 kg/Month	Shall be routed through APEMC so as to disposed of to outside agencies after detoxification (as recyclable waste).
9.	Used Oil / Waste lubricant oil	5.1 of Schedule-I	2000 lts/month	Used as lubricant within the premises / Shall be routed through APEMC so as to send to authorized recyclers / re-processors (as recyclable waste) / sent to preprocessors / cement industries for co-processing (as utilizable waste).
	Landfillable waste			
10.	Multiple effect evaporation or forced evaporation salts	35.3 of Schedule - I	64.1 TPD	Shall be routed through APEMC so as to dispose to CWMP, Parawada, Visakhapatnam for secured land fill (as landfillable waste)/ sent to preprocessors / cement industries for co-processing (as utilizable waste).
11.	ETP Sludge	35.3 of Schedule - I	2500 kg/day	
12.	Process salts	28.1 of Schedule – I	25.847 TPD	Shall be routed through APEMC so as to dispose to authorized re processors /recyclers (as recyclable waste) / sent to preprocessors / cement industries for co-processing (as utilizable waste) /TSDF for landfill (as landfill waste).
13.	Incineration ash	37.2 of Schedule-I	130 kg/day	Shall be routed through APEMC so as to dispose to TSDF for secured land filling (as landfill waste).
14.	Insulation waste and Puff		2 TPD	Shall be routed through APEMC so as to disposed to TSDF for landfill (as landfillable waste) / to pre-processors / cement industries for coprocessing (as utilizable waste.

The details of Hazardous waste disposed in last 6 months and onsite storage is submitted below:

S.No	Name of the Hazardous Waste		Generation	Disposal	Onsite storage
1	ETP Sludge	Kg's	121350	134590	34430
2	Containers i) M.S Drums	No's	2053	1855	253
	ii) HDPE Drums	No's	1608	1365	283
	iii) Carbouys	No's	908	896	42
	iv) Container Liners	No's	757	784	0
3	MEE salts	Tons	1285.70	1231.64	109.32
4	Insulation Waste	Tons	331.11	334.41	9.08
5	Process residue	Kg's	1569492	1482210	105685
6	Spent Carbon	Kg's	191129	230580	26140

		Cyanide (as CN)	0.1	
		Fluoride (as F)	15.0	
		Sulphide (as S)	5.00	
		Phenoile compounds (as C6H5OH)	1.00	
		Bioassay test	90 percent survival of fish after 96 hours in 100% effluent	
		Mangnese (as Mn)	2.00	
		Iron (as Fe)	3.00	
		Vanadium (as V)	0.20	
		Nitrate Nitrogen	20.0	
		Phosphate	5.0	
	5	pH	5.50 – 9.00	
		Total Suspended Solids (TSS at 103 – 105^{0}C)	<100.00	
		Oil and Grease	10.00	
		Biochemical Oxygen Demand (BOD_3 at 27^{0}C)	30.00	
		Fecal Coliform (FC) (Most Probable Number per 100 milliliter, MPN/100ml	<1000 MPN/100 ml	
7.	The effluent discharged shall comply with the tolerance limits as per MoEF notification dated 09.07.2009 prescribed for Pharmaceutical (Manufacturing and Formulation) industry.			Complying.
8.	The industry shall regularly operate Stripper, MEE, ATFD and ETP and the consolidated daily records on the details of effluent generated, quantity of treated, effluents evaporated in the Forced Evaporation system, quantity of condensate generation & characteristics, solid waste generation shall be submitted to the Regional office, Visakhapatnam for every month.			Complying.
9.	The industry shall segregate the effluents into above streams as mentioned in outlets for discharge of effluents.			Complying.
10.	The industry shall regularly monitor the effluent quality before discharge into the sea through guard ponds. The treated effluent shall be discharged into sea, only if it meets the Board's Standards otherwise the effluent shall be pumped back to ETP for further treatment to meet the Board standards.			Complying.
11.	The industry shall maintain necessary arrangements to carry out Bio assay test continuously for treated effluent and shall be conducted as per IS:6582-1971, before the marine discharge immediately.			Complying.
12.	The industry shall regularly monitor bore wells / open wells around 500 Mtrs radius to assess the water quality.			Complying and submitting reports.
13.	Rain water shall not be allowed to mix with either trade or domestic effluents.			Storm water drains are dry and the industry has provided collection and pumping arrangements for collection of 1st flush rain water.
14.	The industry shall maintain hourly meters in addition to separate energy meters to all the units of ETP and incinerator and maintain the energy consumption records.			Complied. Hourly meters are not provided.
15.	The industry shall provide containers detoxification facility. Container & Container liners shall be detoxified at the specified covered platform with dyke walls and the wash wastewater shall be routed to low TDS collection tank.			Provided in all the production blocks

<table>
<tr><td>16.</td><td>The industry shall comply with the SOPs issued by the APPCB to the Marine Discharge Industries.</td><td>Complying.</td></tr>
<tr><td>17.</td><td>The industry shall furnish the compilation report of bioassay test results with type of fish and sizes tested, to the Regional office / Board office once in every six months.</td><td>Complying.</td></tr>
<tr><td>18.</td><td>The industry shall comply with CPCB directions dated 05.02.2014 / 02.03.2015 and other subsequent directions regarding installation of online effluent monitoring systems.</td><td>Complying.</td></tr>
<tr><td>19.</td><td>AIR POLLUTION:
The emissions shall not contain constituents in excess of the prescribed limits mentioned below:
<table>
<tr><th>Chimney No.</th><th>Parameter</th><th>Emission Standards</th></tr>
<tr><td rowspan="12">1*</td><td>Particulates</td><td>50 mg/Nm3</td></tr>
<tr><td>HCl</td><td>50 mg/Nm3</td></tr>
<tr><td>SO2</td><td>200 mg/Nm3</td></tr>
<tr><td>CO</td><td>100 mg/Nm3</td></tr>
<tr><td>Total Organic Carbon</td><td>20 mg/Nm3</td></tr>
<tr><td>HF</td><td>4 mg/Nm3</td></tr>
<tr><td>NOX</td><td>400 mg/Nm3</td></tr>
<tr><td>Hydrocarbons</td><td>10 PPM</td></tr>
<tr><td>Dioxins/Furans</td><td>0.1 ng TEQ/Nm3</td></tr>
<tr><td>Metals</td><td></td></tr>
<tr><td>Cd + Th (and its compounds)</td><td>0.05 mg/Nm3</td></tr>
<tr><td>Hg (and its compounds)</td><td>0.05 mg/Nm3</td></tr>
<tr><td>Sb + As +Pb + Cr + Co + Cu + Mn + Ni + V (and its compounds)</td><td>0.5 mg/Nm3</td></tr>
<tr><td>2 to 5</td><td>Particulate matter</td><td>115.mg/Nm^3</td></tr>
<tr><td>Process vents</td><td>Acid Mist
NH_3
Hcl Chlorine</td><td>35 mg/Nm^3
15 mg/Nm^3
35 mg/Nm^3
15 mg/Nm^3</td></tr>
</table>
* The industry shall comply with emission limits for hazardous waste incinerator as per the Notification G.S.R.481 (E), dated 26.06.2008 under the Environment (Protection) Act Rules, 1986.</td><td>Stack monitoring was conducted for 24 TPH boilers in the existing premises and also Mansas premises and analysis report is awaited.</td></tr>
<tr><td>20.</td><td>The industry shall comply with ambient air quality standards of PM10 (Particulate Matter size less than 10 microns) - 100 micro gram/ m3; PM2.5 (Particulate Matter size less than 2.5 microns) - 60 micro gram/ m3; SO2 - 80 micro gram/ m3; NOx - 80 micro gram/m3, Ammonia – 400 micro gram/ m3 at the periphery of the industry.
Standards for other parameters as mentioned in the National Ambient Air Quality Standards CPCB Notification No.B-29016/20/90/PCI-I, dated 18.11.2009.
Noise Levels:
Day time(6 AM to 10 PM) - 75 dB (A)
Night time (10 PM to 6 AM) - 70 dB (A)</td><td>-------</td></tr>
<tr><td>21.</td><td>The industry shall operate three (3) CAAQM stations for monitoring SPM, SO2, NOx, VOCs, Ammonia with recording facility and connected to PCB website.</td><td>Complied.</td></tr>
<tr><td>22.</td><td>The industry shall comply with emission limits for DG sets of capacity upto 800 KW as per the Notification G.S.R.520 (E), dated 01.07.2003 and G.S.R.448(E), dated 12.07.2004 under the Environment (Protection)</td><td>-------</td></tr>
</table>

	Act Rules. In case of DG sets of capacity more than 800 KW shall comply with emission limits as per the Notification G.S.R.489 (E), dated 09.07.2002 at serial no.96, under the Environment (Protection) Act, 1986.	
23.	The evaporation losses in solvents shall be controlled by taking suitable measures, which include: i. Chilled brine circulation to effectively reduce the solvent losses into the atmosphere. ii. Transfer of solvents by using pumps and closed conveyance instead of manual handling. iii. Closed centrifuges/ANFDs be used due to which solvent losses are reduced drastically. iv. The reactor vents connected with primary & secondary condensers to catch the solvent vapours. v. All the solvent storage tanks are connected with vent condensers to prevent solvent vapours.	Complying i to iv but vent condensers are not provided to storage tanks. Instead of vent condensers, Nitrogen blanketing and flame arresters are provided.
24.	The industry shall install online stack analyser for 24 TPH boiler in addition to existing 3 stacks i.e., 2 X 24 TPH, 2 X 16 TPH & 1 X 24 TPH boilers, incinerator and same connected to the APPCB website.	Complied.
25.	The industry shall operate the two stage scrubbers with online pH meters to scrub process emissions at all emission sources. The details of chemicals consumption used in the scrubber shall be recorded & kept accessible for the inspecting officials of the Board.	The industry has provided 36 double stage scrubbers out of 122 and provided online pH meters connected to data loggers. The industry has to upgrade other single stage scrubbers.
26.	The industry shall take adequate measures to avoid smell nuisance in the surroundings. Industry shall follow the recommendations of the CSIR-NEERI report on odour assessment study after submission of the report.	CSIR-NEERI has conducted the study and yet to give the report to the industry.
27.	The emissions containing Bromine gases shall be routed through water scrubber, caustic scrubber provide in series. The vent of the caustic scrubber shall be dipped into dilute caustic soda lye for effective removal of Bromine in the emissions.	Bromine plant is currently not in operation.
28.	GENERAL: The industry shall not manufacture new products and not exceeding the consented quantity without CFE /CFO of the Board.	Complying.
29.	The drums containing chemicals / solvents / wastes shall be stored under a roof on elevated platform with a provision to collect leakages / spillages in the collection pit. There shall not be any spillages of chemicals / effluents on ground. In no case the drums shall be stored on the naked open ground.	Complying.
30.	The industry shall maintain drum storage yard & drum washing facility with impervious liner.	Complying.
31.	The industry shall maintain the following records and the same shall be made available to the inspecting officers of the Board: a. Daily production details (ER-1 Central Excise Returns). b. Quantity of Effluents generated, treated, recycled/reused. c. Log Books for pollution control systems. d. Characteristics of effluents and emissions. e. Hazardous/non hazardous solid waste generated and disposed. f. Inspection book. g. Manifest copies of effluents / hazardous waste.	Complying.
32.	The industry shall provide multi gas sensors in production blocks and SRU.	The industry has provided multi gas sensors.
33.	The industry shall submit AAQ monitoring reports conducted by reputed agencies every month.	Complying.

34.	The industry shall develop green belt in all the vacant places. In future, excess green belt over and above 33 % of total area can be utilized for industrial activity as per requirement of industry.	Complying.
35.	The industry shall maintain records on source of intermediates for each product- wise, inventory of solvents and the consolidated records shall be submitted to R.O., Visakhapatnam for every month along with invoice copies of the intermediates outsourced.	Records are maintained.
36.	The industry shall evaluate the performance of solvent recovery system regularly for each stream-wise and shall maintain the solvent recovery efficiency more than 95% for every stream.	Work order dated 13.05.2021 given to CSIR- NEERI.
37.	The industry shall submit quarterly compliance report for the Standard Operating Procedures of CPCB prescribed for SRP(Captive utilization) along with monitoring reports carried out by NABL accredited or EPA approved Laboratories.	Work order dated 13.05.2021 given to CSIR- NEERI.
38.	The industry shall comply with the Regulation of Persistent Organic Pollutants Rules,2018 notified by the MoEF&CC Notification vide G.S.R. 207 (E) dated 30.05.2018. As per the notification, the following 7 chemicals are prohibited to manufacturer, trade, use, import and export: i. Chlordecone, ii. Hexabromobiphenyl, iii. Hexabromodiphenyl ether and heptabromodiphenyl ether (commercial octa-BDE), iv. Tetrabromodiphenyl ether and pentabromodiphenyl ether (commercial penta-BDE), v. Pentachlorobenzene, vi. Hexabromocyclododecane and vii. Hexachlorobutadine.	The industry informed that they are not using these chemicals.
39.	The industry shall maintain valid PLI policy which includes Environmental Relief Fund (ERF) and submit copy to RO, Visakhapatnam on yearly base.	The industry has valid PLI policy up to 09.11.2021.
40.	The industry shall take all safety measures and provide firefighting equipment in the plant.	Complying and obtained NOC from AP State Disaster Response and Fire Service Department.
41.	Proper earthing shall be provided in all the electrical equipment wherever solvent handling is done.	Complying. Electrical safety drill conducted.
42.	The industry shall submit copy of mock drill report carried out once in six months, as required under the Manufacture, Storage and Import of Hazardous Chemicals Rules, 1989 and also to the APPCB.	The industry has carried out 6 no of mock drills in the previous calendar year.
43.	System of leak detection and repair of pump / pipeline shall be installed in the plant and immediate response team shall be identified for preventive maintenance.	Informed to be complying.
44.	The industry shall submit the information regarding usage of Ozone Depleting Substance once in six months to the Board.	The industry informed that they are not using Ozone Depleting Substance.
45.	The industry shall update the information in OCEMS - Industry Information Data Entry Software for Compliance Reporting Protocol in PART-II (Sections F & G) Every Quarter on 1st January, 1st April, 1st July and 1st October through this software system.	Complying.
46.	The industry shall submit half-yearly compliance report for the schedule A, B& C conditions stipulated in CFO & HWA order audited through NABL / MoEF accredited laboratories.	Complying.
47.	The industry shall comply with all the conditions stipulated in the EC order dated 08.12.2020 & CFE (Expansion) order No.196/APPCB/CFE/RO-VSP/HO/2012, dated 22.01.2021.	Submitting the compliance orders to the Board.

48.	Any other directions / circulars / notices issued by CPCB, MoEF&CC and APPCB shall be followed from time to time.	---------
49.	Special conditions: The industry shall submit a copy of the NOC issued by the Andhra Pradesh State Disaster Response and Fire Service Dept., (APSDRFSD) at concerned Regional Office, APPCB.	Complying and obtained NOC from AP State Disaster Response and Fire Service Department vide letter dated 16.09.2020.
50.	The industry shall prepare a safety report and carry out an independent safety audit report of the respective industrial activities including chemical storages / isolated storages by an expert not associated with such industrial activity as required under Rule 10 of MSIHC Rules, 1989 and get it approved by the Factories Dept., and submit the compliance along with copy of the safety report, safety audit report and safety certificate at concerned Regional Office, APPCB.	Safety audit report prepared and submitted to Joint Chief Inspector of Factories and submitted a copy to the Board.
51.	The industry shall inventorize the storage quantities of hazardous chemicals (raw materials), products, as per the hazard nature of reactivity / toxicity /flammability / explosive stored/handling in the premises as defined in the Management of Storage, Import of Hazardous Chemicals (MSIHC) Rules, 1989 and identify major accident hazard chemicals, and the details shall be furnished to the Factories Department and the Regional Office, APPCB time to time duly certifying the same by the industry. Further, the industry shall extend training to the working personnel while handling hazardous chemicals for the prevention of accidents and necessary antidotes to ensure safety, as per the MSIHC Rules, 1989.	The industry informed that they are giving specialized training for the staff involved.
52.	The industry shall carryout calibration of safety equipment and leak detection systems at regular intervals and shall certify the same with the Factories Department. That certified copy shall be submitted to the APPCB, Regional Office.	Complied and submitted report.
53.	The industry shall install fluorescent Wind Vane at the highest point in the industry premises.	Complying.
54.	VOC meters with real time data transmission facility through internet of things (IoT) shall be installed near the production blocks and near the chemical storage tanks and link to the servers of APPCB and CPCB, within 3 months.	VOC meters connected to data loggers are provided in all the production blocks and the industry is also having 2 nos of hand held VOC meters.

16.	**Furnish details of any deviation / Non – Compliance observed from consent / authorization / directions.**	
	1. The industry has to upgrade all the single stage scrubbers to double stage and provide online pH meters. 2. The industry shall maintain record of the treated sewage being utilized for gardening.	
17.	Other relevant information regarding the industry, including complaints.	---
18.	Recommendations.	The industry may be directed to commission the full-fledged operations of the new Waste Management premises (Mansas) and to upgrade single stage scrubbers.

Date : 19.06.2021

Name & Designation of Inspecting Officer : P. Ravindra Nadh
SEE, ZO, Visakhapatnam

Place : Visakhapatnam

Signature of Inspecting Officers

Photos of M/s. Divis Laboratories Ltd., Unit – II

Guard pond

ETP

Stack

Hazardous waste storage room

Scrubbers

Scrubbers

Marine flow meter

Online pH meter

STP

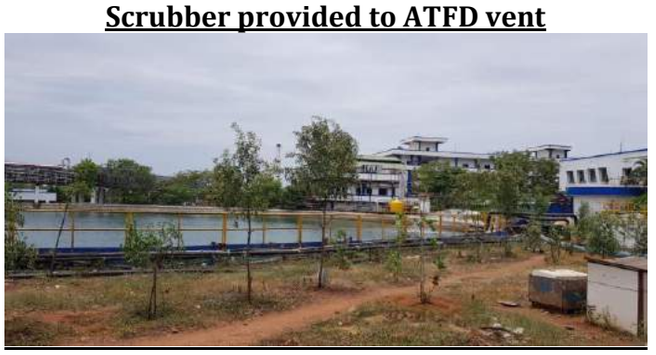
MEE in the new premises (Mansas)

Storm water drain with pumping system to collect first flush of storm water

Marine discharge pipelines and Desalination intake and rejects discharge pipelines before leaving the premises

Scrubber provided to ATFD vent

One of the Hazardous chemical storage yard



Desalination product water storage tank

One of the Desalination unit

ANNEXURE-I

Divis Laboratories Ltd,Unit-II

Hazardous Waste Manifest Details

S.No	Date	Manifest No	Vechicle No	Qty(kgs)	Send to Vender	Material Name
1	01.05.2021	19155	AP21W3122	17170	CWMP	MEE Salts
2	01.05.2021	19156	AP16TV4568	18210	CWMP	MEE Salts
3	03.05.2021	5796	AP16TE0749	32060	The India Cements Ltd	Spent Carbon
4	03.05.2021	5797	AP31TB6369	25860	Ozpech Chemical Industrial	Mixed Spent solvent
5	03.05.2021	5798	CG07CB0732	23300	Amidhara	Mixed Spent solvent
6	03.05.2021	5799	AP31TA6468	22840	Amidhara	Mixed Spent solvent
7	03.05.2021	5800	AP27TW9899	24510	Sagar Cements Ltd	Process Residue
8	03.05.2021	19219	AP16TV4568	13270	CWMP	MEE Salts
9	03.05.2021	19224	AP21W3122	12660	CWMP	MEE Salts
10	03.05.2021	2526	MH04KF3346	25220	ML Chemical Industry	Mixed Spent solvent
11	03.05.2021	2527	AP24TB2348	18880	Prateek Industries	Mixed Spent solvent
12	03.05.2021	2528	MH04JK5156	26400	Prateek Industries	Mixed Spent solvent
13	03.05.2021	2529	AP31TF5189	18390	Prateek Industries	Mixed Spent solvent
14	03.05.2021	2530	MH04KF3348	18010	Vardhaman Solvents & Chemicals Pvt Ltd	Mixed Spent solvent
15	04.05.2021	2531	AP31TU2525	22400	Vardhaman Chemical Industries	Mixed Spent solvent
16	04.05.2021	2532	AP39TL2499	29510	Vardhaman Chemical Industries	Mixed Spent solvent
17	04.05.2021	2533	MH04JU9250	24230	Prateek Industries	Mixed Spent solvent
18	04.05.2021	2534	MH46AF1441	16740	Sree Leo Enterprises	Mixed Spent solvent
19	04.05.2021	2535	AP39TJ4959	24150	ML Chemical Industry	Mixed Spent solvent
20	04.05.2021	2536	MH04HD5754	17770	Prateek Industries	Mixed Spent solvent
21	04.05.2021	2537	MH04HD2132	23190	Sree Leo Enterprises	Mixed Spent solvent
22	04.05.2021	2538	MH46AF1441	4360	Prateek Industries	Mixed Spent solvent
23	04.05.2021	2539	MH04JU2017	22720	Sree Leo Enterprises	Mixed Spent solvent
24	05.05.2021	5809	AP39W3989	32120	Sagar Cements Ltd	Process Residue
25	05.05.2021	5813	AP16TE7017	30900	The India Cements Ltd	Process Residue
26	05.05.2021	19354	AP16TY2496	17320	CWMP	MEE Salts
27	05.05.2021	19355	AP16TV4568	18500	CWMP	MEE Salts
28	05.05.2021	2540	GJ16AU2717	19860	Sree Leo Enterprises	Mixed Spent solvent
29	05.05.2021	2541	NL01AE4518	25130	Prateek Industries	Mixed Spent solvent
30	05.05.2021	2542	MH04HD2768	27260	Vardhaman Solvents & Chemicals Pvt Ltd	Mixed Spent solvent
31	05.05.2021	2543	GJ16Z7117	18380	Sree Leo Enterprises	Mixed Spent solvent
32	06.05.2021	19397	AP16TV4568	18370	CWMP	MEE Salts
33	06.05.2021	19395	AP16TY2496	19100	CWMP	MEE Salts
34	07.05.2021	2544	MH04KF2096	9930	Prateek Industries	Mixed Spent solvent
35	07.05.2021	2545	AP39TS9799	9410	Prateek Industries	Mixed Spent solvent
36	07.05.2021	2546	AP39TS9799	13220	Vardhaman Solvents & Chemicals Pvt Ltd	Mixed Spent solvent
37	07.05.2021	2547	MH04GF0614	21080	Sree Leo Enterprises	Mixed Spent solvent
38	07.05.2021	2548	MH46AR5170	23460	Vardhaman Solvents & Chemicals Pvt Ltd	Mixed Spent solvent
39	07.05.2021	2549	MH04KF2096	16560	Sree Leo Enterprises	Mixed Spent solvent
40	07.05.2021	2550	AP39TQ2588	24010	Prateek Industries	Mixed Spent solvent
41	08.05.2021	19499	AP31TG7506	14260	CWMP	MEE Salts
42	08.05.2021	19505	AP16TY8787	21550	CWMP	MEE Salts
43	10.05.2021	5842	AP16TG4676	30630	The India Cements Ltd	Process Residue
44	10.05.2021	19604	AP16TY2496	17000	CWMP	MEE Salts
45	10.05.2021	19606	AP16TV4568	15720	CWMP	MEE Salts
46	10.05.2021	2551	GJ16AU8951	23070	Sree Leo Enterprises	Mixed Spent solvent
47	10.05.2021	2552	AP39TL2499	25980	Sree Leo Enterprises	Mixed Spent solvent
48	10.05.2021	2553	MH04FU6205	18940	Prateek Industries	Mixed Spent solvent
49	10.05.2021	2554	MH04JU9145	22550	ML Chemical Industry	Mixed Spent solvent
50	11.05.2021	5843	AP16TY8896	25870	The India Cements Ltd	Process Residue
51	11.05.2021	5847	WB11B9061	24980	Amidhara	Mixed Spent solvent
52	11.05.2021	19673	AP16TV4568	18560	CWMP	MEE Salts
53	11.05.2021	19671	AP16TY2496	17940	CWMP	MEE Salts
54	11.05.2021	2555	MH04JU9144	30300	Vardhaman Solvents & Chemicals Pvt Ltd	Mixed Spent solvent
55	11.05.2021	2556	MH04JU9338	22750	Prateek Industries	Mixed Spent solvent
56	11.05.2021	2557	MH43Y4681	25200	ML Chemical Industry	Mixed Spent solvent
57	11.05.2021	2558	AP31TH1269	18460	Vardhaman Solvents & Chemicals Pvt Ltd	Mixed Spent solvent

S.No	Date	Manifest No	Vechicle No	Qty(kgs)	Send to Vender	Material Name
58	11.05.2021	2559	AP31TU2525	20190	Vardhaman Solvents & Chemicals Pvt Ltd	Mixed Spent solvent
59	11.05.2021	2560	AP24TB2348	23120	Prateek Industries	Mixed Spent solvent
60	12.05.2021	5855	AP16TJ5019	34700	Zuari Cements Ltd	Process Residue
61	12.05.2021	19707	AP09W8146	18780	CWMP	MEE Salts
62	12.05.2021	19708	AP16TY2496	16330	CWMP	MEE Salts
63	12.05.2021	2561	MH04KF1460	25120	Vardhaman Solvents & Chemicals Pvt Ltd	Mixed Spent solvent
64	12.05.2021	2562	GJ16Z9794	21270	Sree Leo Enterprises	Mixed Spent solvent
65	12.05.2021	2563	AP39TQ2688	20550	Vardhaman Solvents & Chemicals Pvt Ltd	Mixed Spent solvent
66	13.05.2021	19752	AP31TW7893	17040	CWMP	MEE Salts
67	13.05.2021	2564	MH43Y8421	20590	ML Chemical Industry	Mixed Spent solvent
68	13.05.2021	2565	AP31TG5351	25920	Vardhaman Chemical Industries	Mixed Spent solvent
69	13.05.2021	2566	AP39X4732	27570	Vijetha Labs Pvt Ltd	Mixed Spent solvent
70	13.05.2021	2567	MH04KF1462	24390	Sree Leo Enterprises	Mixed Spent solvent
71	13.05.2021	2568	MH04FJ4900	18550	Sree Leo Enterprises	Mixed Spent solvent
72	14.05.2021	5866	AP27TW9899	24610	Zuari Cements Ltd	Process Residue
73	14.05.2021	5871	AP39TG6779	24970	Amidhara	Mixed Spent solvent
74	14.05.2021	19816	AP31TG7506	14850	CWMP	MEE Salts
75	14.05.2021	19823	AP16TY2496	17430	CWMP	MEE Salts
76	15.05.2021	19871	AP31TG7488	14800	CWMP	MEE Salts
77	15.05.2021	19878	AP16TY8787	19170	CWMP	MEE Salts
78	15.05.2021	19873	AP31TW7897	10290	CWMP	MEE Salts
79	15.05.2021	19880	AP31TW7893	17790	CWMP	MEE Salts
80	17.05.2021	5884	AP16TY8497	28270	Zuari Cements Ltd	Process Residue
81	17.05.2021	19954	AP31TG7488	14000	CWMP	MEE Salts
82	17.05.2021	19955	AP16TY2496	15690	CWMP	MEE Salts
83	17.05.2021	2569	AP28TE5424	18760	Sree Leo Enterprises	Mixed Spent solvent
84	17.05.2021	2570	AP39TS9799	13840	Vardhaman Solvents & Chemicals Pvt Ltd	Mixed Spent solvent
85	17.05.2021	2571	AP39TS9799	15710	Prateek Industries	Mixed Spent solvent
86	17.05.2021	2572	MH43BP9758	29310	Prateek Industries	Mixed Spent solvent
87	17.05.2021	2573	MH04HD2795	19040	Sree Leo Enterprises	Mixed Spent solvent
88	17.05.2021	2574	TS07UC9520	23080	Sree Leo Enterprises	Mixed Spent solvent
89	17.05.2021	2575	NL01AA9766	21210	ML Chemical Industry	Mixed Spent solvent
90	17.05.2021	2576	MH04KF8669	28670	Sree Leo Enterprises	Mixed Spent solvent
91	18.05.2021	20013	AP09W8146	15490	CWMP	MEE Salts
92	18.05.2021	20014	AP16TY2496	15400	CWMP	MEE Salts
93	18.05.2021	2577	MH04FU2373	21420	Prateek Industries	Mixed Spent solvent
94	18.05.2021	2578	GJ16AU9677	17180	Sree Leo Enterprises	Mixed Spent solvent
95	18.05.2021	2579	UP15PT2769	30710	ML Chemical Industry	Mixed Spent solvent
96	18.05.2021	2580	MH04JU8492	24020	Sree Leo Enterprises	Mixed Spent solvent
97	18.05.2021	2581	MH43BP4216	21470	Sree Leo Enterprises	Mixed Spent solvent
98	18.05.2021	2582	MH04KF3348	24850	ML Chemical Industry	Mixed Spent solvent
99	18.05.2021	2583	MH04JU1907	22830	ML Chemical Industry	Mixed Spent solvent
100	18.05.2021	2584	MH04GR9303	3760	Prateek Industries	Mixed Spent solvent
101	18.05.2021	2585	MH04GR9303	15670	Vardhaman Solvents & Chemicals Pvt Ltd	Mixed Spent solvent
102	18.05.2021	2586	MH04GR9303	3710	Sree Leo Enterprises	Mixed Spent solvent
103	19.05.2021	20082	AP09W8146	17400	CWMP	MEE Salts
104	19.05.2021	20081	AP16TY2496	16230	CWMP	MEE Salts
105	19.05.2021	2587	AP31TD6999	20110	Prateek Industries	Mixed Spent solvent
106	19.05.2021	2588	MH04JU2023	20190	Vardhaman Solvents & Chemicals Pvt Ltd	Mixed Spent solvent
107	19.05.2021	2589	AP31TF5737	30960	Vardhaman Solvents & Chemicals Pvt Ltd	Mixed Spent solvent
108	19.05.2021	2590	MH04JK8285	20890	Vardhaman Solvents & Chemicals Pvt Ltd	Mixed Spent solvent
109	19.05.2021	2591	MH04DS1703	19700	Prateek Industries	Mixed Spent solvent
110	19.05.2021	2592	NL01AE6958	4640	Prateek Industries	Mixed Spent solvent
111	19.05.2021	2593	NL01AE6958	24130	Sree Leo Enterprises	Mixed Spent solvent
112	20.05.2021	20121	AP05TT9239	11650	CWMP	MEE Salts
113	20.05.2021	20120	AP31TG7488	11350	CWMP	MEE Salts
114	20.05.2021	5906	AP39TS9397	30040	Zuari Cements Ltd	Process Residue
115	20.05.2021	20147	AP31TW7894	17540	CWMP	MEE Salts
116	20.05.2021	20146	AP31TW7896	10900	CWMP	MEE Salts
117	20.05.2021	2594	MH04HD6339	18130	Sree Leo Enterprises	Mixed Spent solvent

S.No	Date	Manifest No	Vechicle No	Qty(kgs)	Send to Vender	Material Name
118	21.05.2021	5909	AP16TG4676	31150	The India Cements Ltd	Process Residue
119	21.05.2021	5912	AP31TA6468	21510	Amidhara	Mixed Spent solvent
120	21.05.2021	20196	AP21W3122	7970	CWMP	Insulation Waste
121	21.05.2021	2595	MH04GC4939	20530	ML Chemical Industry	Mixed Spent solvent
122	21.05.2021	2596	AP31TG5351	25690	Vardhaman Chemical Industries	Mixed Spent solvent
123	21.05.2021	2597	MH04HD2768	27160	Sree Leo Enterprises	Mixed Spent solvent
124	24.05.2021	5927	AP16TE7017	31110	The India Cements Ltd	Process Residue
125	24.05.2021	5928	AP27TW9899	25750	Zuari Cements Ltd	Process Residue
126	24.05.2021	20366	AP21W3122	13620	CWMP	ETP Sludge
127	24.05.2021	20365	AP16TY2496	15640	CWMP	MEE Salts
128	24.05.2021	2598	MH46AR5170	23290	ML Chemical Industry	Mixed Spent solvent
129	24.05.2021	2599	GJ16AU1059	19540	Sree Leo Enterprises	Mixed Spent solvent
130	24.05.2021	2600	MH04KF8478	25510	Vardhaman Solvents & Chemicals Pvt Ltd	Mixed Spent solvent
131	25.05.2021	5934	AP16TE7034	31690	The India Cements Ltd	Process Residue
132	25.05.2021	20425	AP05TT9239	16300	CWMP	MEE Salts
133	25.05.2021	20436	AP16TY2496	18680	CWMP	MEE Salts
134	25.05.2021	2601	MH04KF8942	24400	Prateek Industries	Mixed Spent solvent
135	25.05.2021	2602	GJ16Z5945	19620	Sree Leo Enterprises	Mixed Spent solvent
136	25.05.2021	2603	MH04KF7802	26220	Prateek Industries	Mixed Spent solvent
137	25.05.2021	2604	PB10DZ8925	23820	Prateek Industries	Mixed Spent solvent
138	26.05.2021	20489	AP27W6586	19290	CWMP	MEE Salts
139	26.05.2021	20493	AP21W3122	6630	CWMP	Insulation Waste
140	26.05.2021	20502	AP16TY6485	9810	CWMP	Insulation Waste
141	26.05.2021	2605	MH04KF1954	13440	Prateek Industries	Mixed Spent solvent
142	26.05.2021	2606	MH04JU7916	25030	Vardhaman Solvents & Chemicals Pvt Ltd	Mixed Spent solvent
143	26.05.2021	2607	MH43Y5701	8170	Prateek Industries	Mixed Spent solvent
144	26.05.2021	2608	NL01AE6957	26320	Prateek Industries	Mixed Spent solvent
145	26.05.2021	2609	MH04HD5682	22150	Vardhaman Solvents & Chemicals Pvt Ltd	Mixed Spent solvent
146	26.05.2021	2610	MH04FJ3623	22050	Prateek Industries	Mixed Spent solvent
147	26.05.2021	2611	MH43Y5701	11430	Vardhaman Solvents & Chemicals Pvt Ltd	Mixed Spent solvent
148	26.05.2021	2612	AP31TF5737	29170	Prateek Industries	Mixed Spent solvent
149	27.05.2021	5949	AP16TY8896	26490	The India Cements Ltd	Process Residue
150	27.05.2021	20550	AP16TY2496	13530	CWMP	MEE Salts
151	27.05.2021	2613	MH04KF3346	24280	ML Chemical Industry	Mixed Spent solvent
152	27.05.2021	2614	MH04KF7363	24200	Prateek Industries	Mixed Spent solvent
153	27.05.2021	2615	MH03CV2877	23130	Sree Leo Enterprises	Mixed Spent solvent
154	27.05.2021	2616	MH04FJ3715	18320	Sree Leo Enterprises	Mixed Spent solvent
155	27.05.2021	2617	AP16TY7254	14220	Prateek Industries	Mixed Spent solvent
156	27.05.2021	2618	AP16TY7254	5630	Vardhaman Solvents & Chemicals Pvt Ltd	Mixed Spent solvent
157	27.05.2021	2619	MH04KF8563	31360	Vardhaman Solvents & Chemicals Pvt Ltd	Mixed Spent solvent
158	28.05.2021	2620	NL01AE1226	24110	Prateek Industries	Mixed Spent solvent
159	30.05.2021	20718	AP31TW7893	12220	CWMP	MEE Salts
160	30.05.2021	20719	AP31TW7894	12650	CWMP	ETP Sludge
161	31.05.2024	5963	WB11B9061	25140	Amidhara	Mixed Spent solvent

ANNEXURE-II

BST-I

License NO: P/HQ/AP/15/3184(P19751)
Validity: 31.12.2021
Class A : 560 KL
Class B : 20 KL

SR No	Storage Tank NO	Material Description	Storage Capacity	MS/SS	Remarks
1	2-BST-1001	Ethyl Acetate	20 Kl	MS	Class A
2	2-BST-1002	Iso Propyl Alcohol	20 Kl	MS	Class A
3	2-BST-1003	Petroleum Ether 90-100	20 Kl	MS	Class A
4	2-BST-1004	Ethanol	20 Kl	MS	Class A
5	2-BST-1005	Ethanol	20 Kl	MS	Class A
6	2-BST-1006	Ethylene Di Chloride	50Kl	MS	Class A
7	2-BST-1007	Ethylene Di Chloride	50Kl	MS	Class A
8	2-BST-1008	Toluene	50 Kl	MS	Class A
9	2-BST-1009	Toluene	50 Kl	MS	Class A
10	2-BST-1010	Methylene Chloride	50 Kl	MS	Class A
11	2-BST-1011	Methanol	50 Kl	MS	Class A
12	2-BST-1012	Methanol	50 Kl	MS	Class A
13	2-BST-1013	Methanol	50 Kl	MS	Class A
14	2-BST-1014	Acetone	20 Kl	MS	Class A
15	2-BST-1015	Cyclohexanone	20 Kl	MS	Class A
16	2-BST-1016	O-Xylene	20 Kl	MS	Class A
17	2-BST-1022	Diesel	20 Kl	MS	Class B

Below Safety measures taken

- Water sprinkler systems available around the BST
- Lighting arresters available
- All materials MSDS available
- All material Raw Material information matrix available
- All RM stored according to their material comparability
- Nitrogen blanketing system available for flammable materials
- All storage tanks have containment bunds with dike valves
- All storage tanks and hose pipes are color coded
- Neutralizing agents available
- Sorbents pads are available to remove the spilled material
- Spill leak collecting containers available
- All drains are covered properly
- All pathways are free from obstructions
- Daily and weekly leaks Surveillance followed
- Earthing interlock for pump and motor available
- Leak collecting pit available
- Trained employees handle the activity
- Check list followed for tanker unloading

BST-II

License NO: P/HQ/AP/15/3502(P199925)
Validity: 31.12.2022
Class A : 820 KL
Class B : 140 KL

SR No	Storage Tank NO	Material Description	Storage Capacity	MS/SS	Remarks
1	SEZ-BST-2001	Ethanol	50 KL	MS	Class A
2	SEZ-BST-2002	Secondary Butanol	50 KL	MS	Class A
3	SEZ-BST-2003	Toluene	50 KL	MS	Class A
4	SEZ-BST-2004	Toluene	50 KL	MS	Class A
5	SEZ-BST-2005	Methanol	50 KL	MS	Class A
6	SEZ-BST-2006	Methanol	50 KL	MS	Class A
7	SEZ-BST-2007	Chloroform	50 KL	MS	Class A
8	SEZ-BST-2008	IPA	50 KL	MS	Class A
9	SEZ-BST-2009	Ethyl Acetate	50 KL	MS	Class A
10	SEZ-BST-2010	Acetone	50 KL	MS	Class A
11	SEZ-BST-2011	Cyclohexane	50 KL	MS	Class A
12	SEZ-BST-2012	1,2 Di Methoxy Ethane	50 KL	MS	Class A
13	SEZ-BST-2014	MCL	20 KL	MS	Class A
14	SEZ-BST-2015	IP Acetate	50 KL	MS	Class A
15	SEZ-BST-2016	Petroleum Ether 90-100	50 KL	MS	Class A
16	SEZ-BST-2017	MTBE	50 KL	MS	Class A
17	SEZ-BST-2018	MCL	50 KL	MS	Class A
18	SEZ-BST-2021	Kerosine	20KL	MS	Class B
19	SEZ-BST-2022	Diesel	50 KL	MS	Class B
20	SEZ-BST-2023	Diesel	50 KL	MS	Class B
21	SEZ-BST-2024	Diesel	20KL	MS	Class B

Below Safety measures taken

- Water sprinkler systems available around the BST
- Lighting arresters available
- All materials MSDS available
- All material Raw Material information matrix available
- All RM stored according to their material comparability
- Nitrogen blanketing system available for flammable materials
- All storage tanks have containment bunds with dike valves
- All storage tanks and hose pipes are color coded
- Neutralizing agents available
- Sorbents pads are available to remove the spilled material
- Spill leak collecting containers available
- All drains are covered properly
- All pathways are free from obstructions
- Daily and weekly leaks Surveillance followed
- Earthing interlock for pump and motor available
- Leak collecting pit available
- Trained employees handle the activity
- Check list followed for tanker unloading.

BST-III

License NO: P/HQ/AP/15/3932(P276070)
Validity: 31.12.2022
Class A : 300 KL
Class B : 100 KL

SR No	Storage Tank NO	Material Description	Storage Capacity	MS/SS	Remarks
1	DSN-BST-3001	Methanol	50 KL	MS	Class A
2	DSN -BST-3002	Toluene	50 KL	MS	Class A
3	DSN -BST-3003	Ethyl Acetate	50 KL	MS	Class A
4	DSN -BST-3004	Acetone	50 KL	MS	Class A
5	DSN -BST-3005	Ethanol	50 KL	MS	Class A
6	DSN -BST-3006	IPA	50 KL	MS	Class A
7	DSN -BST-3011	Diesel	50 KL	MS	Class B
8	DSN -BST-3012	Diesel	50 KL	MS	Class B

Below Safety measures taken

- Water sprinkler systems available around the BST
- Lighting arresters available
- All materials MSDS available
- All material Raw Material information matrix available
- All RM stored according to their material comparability
- Nitrogen blanketing system available for flammable materials
- All storage tanks have containment bunds with dike valves
- All storage tanks and hose pipes are color coded
- Neutralizing agents available
- Sorbents pads are available to remove the spilled material
- Spill leak collecting containers available
- All drains are covered properly
- All pathways are free from obstructions
- Daily and weekly leaks Surveillance followed
- Earthing interlock for pump and motor available
- Leak collecting pit available
- Trained employees handle the activity
- Check list followed for tanker unloading.

BST-IV

License NO: P/HQ/AP/15/4088(P359860)
Validity: 31.12.2023
Class A : 450 KL
Class B : 50 KL

SR No	Storage Tank NO	Material Description	Storage Capacity	MS/SS	Remarks
1	SEZ-BST-4001	Methanol	50 KL	MS	Class A
2	SEZ-BST-4002	Methanol	50 KL	MS	Class A
3	SEZ-BST-4003	Toluene	50 KL	MS	Class A
4	SEZ-BST-4004	Toluene	50 KL	MS	Class A
5	SEZ-BST-4005	Ethanol	50 KL	MS	Class A
6	SEZ-BST-4006	MTBE	50 KL	MS	Class A
7	SEZ-BST-4007	IPA	50 KL	MS	Class A
8	SEZ-BST-4008	Acetone	50 KL	MS	Class A
9	SEZ-BST-4009	Ethyl Acetate	50 KL	MS	Class A
10	SEZ-BST-4010	Secondary Butanol	50 KL	MS	Class B

Below Safety measures taken

- Water sprinkler systems available around the BST
- Lighting arresters available
- All materials MSDS available
- All material Raw Material information matrix available
- All RM stored according to their material comparability
- Nitrogen blanketing system available for flammable materials
- All storage tanks have containment bunds with dike valves
- All storage tanks and hose pipes are color coded
- Neutralizing agents available
- Sorbents pads are available to remove the spilled material
- Spill leak collecting containers available
- All drains are covered properly
- All pathways are free from obstructions
- Daily and weekly leaks Surveillance followed
- Earthing interlock for pump and motor available
- Leak collecting pit available
- Trained employees handle the activity
- Check list followed for tanker unloading.

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Divi's Laboratories Limited

Date: 30th July, 2021

DATE OF LAST FDA INSPECTION AND OUTCOME

Manufacturing Site: Divi's Laboratories Limited Unit-2, Chippada Village, Annavaram Post Bheemunipatnam Mandal, Visakhapatnam District, Andhra Pradesh 531162, India (IND)

FEI #: 3004149463

US FDA last inspection dates: January 27 to 31, 2020

Outcome: No FDA-483 Inspectional Observations were issued and the facility was found acceptable.

US FDA classified the inspection as NAI (No Action Indicated) and below is the screenshot of the classification from the FDA website.

District	Firm Name	City	State	Zip Code	Country / Area	Inspection End Date	Center	Project Area	Classification
ORA	Divi's Laboratories Ltd. (Unit II)	Visakhapatnam District			IN	01/31/20	CDER	Drug Quality Assurance	NAI

BRB 30/07/21

B. Ramesh Babu
Manager – QA and RA
Divi's Laboratories Limited, Unit-2.

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CORPORATE OFFICE : 1-72/23(P) / Divis / 303, Divi Towers, Cyber Hills, Gachibowli, Hyderabad-500 032, Telangana, India. CIN : L24110TG1990PLC011854
Ph. : +91-40-23786300, 23786400, Fax : +91-40-23786460, E-mail : mail@divislaboratories.com, Website : www.divislaboratories.com

BEFORE THE NATIONAL GREEN TRIBUNAL, SOUTHERN ZONE BENCH, CHENNAI

Appln/Appeal No. 68/2021 (SZ)

M/s. Sri Mahalakshmi Hatcheries & Others

..Applicants/Appellants

AND

State Environment Impact Assessment Authority (SEIAA) & Others

..Respondents

VOLUME 3

TYPED SET OF DOCUMENTS FILED ON BEHALF OF THE 3RD RESPONDENT

M/s. R. Parthasarathy,
Rahul Balaji,
Madhan Babu,
Vishnu Mohan
Rangasaran Mohan

COUNSEL FOR RESPONDENT NO.3